



Notice Inviting Tender (NIT)

Reserve Bank of India, Jaipur invites **e-Tender for Creation/Renovation of 12 Nos. THH in Class IV flats at RBI Staff Quarters, Gandhinagar, Jaipur** The tendering would be done through the e-tendering portal of MSTC Ltd. (<https://www.mstcecommerce.com/eprocn/>). All the eligible firms/contractors must register themselves with MSTC Ltd. to participate in the tendering process. The Schedule of e-Tender is as follows:

a. e-Tender Name	Creation/Renovation of 12 Nos. THH in Class IV flats at RBI Staff Quarters, Gandhinagar, Jaipur
b. e-Tender no	RBI/Jaipur Regional office/Estate/10/24-25/ET/361
c. Estimated cost of the work	₹40,11,000/-
d. Mode of Tender	e-Procurement System (Online Part I - Techno-Commercial Bid and Part II - Price Bid through https://www.mstcecommerce.com/eprocn/)
e. Date of NIT available to parties to download	August 23, 2024, from 14:00 Hrs onwards
f. Eligible Vendors	Only empanelled vendors of Reserve Bank of India, Jaipur Office in civil trade (Sub-category 1.1) (works costing more than ₹25 lakhs)
g. Earnest Money Deposit (EMD)	₹80,220/- (Eighty Thousand Two Hundred Twenty Rupees Only) to be submitted through NEFT (as per the below mentioned details) along with the Part I/Technical-Commercial Bid. Account Number – 8692299 IFSC Code – RBIS0JPPA01 (Fifth and Tenth digits in IFSC code are zero). All bidders need to submit EMD.
h. Date of Starting of e-Tender for submission of online Techno-Commercial Bid and price Bid at (https://www.mstcecommerce.com/eprocn/)	August 23, 2024, from 14:00 Hrs onwards
i. Date of closing of online e-tender for submission of Techno-Commercial Bid & Price Bid	September 13, 2024, upto 14:00 Hrs
j. Date & time of opening of Part-I (i.e. Techno-Commercial Bid) Date & Time of opening of Part- II (i.e. Price Bid)	September 13, 2024, at 15:00 Hrs Date and time of opening of price bid will be informed separately to all the eligible bidders later through email.
k. Transaction Fee	To be paid through MSTC Payment Gateway/NEFT/RTGS in favour of MSTC Ltd. or as advised by M/s MSTC Ltd.

Note- 1. This notice is being published for information only and is not an open invitation to quote in this limited tender. Participation in this tender is by invitation only and is limited to the selected Procuring Entity's enlisted contractors. Unsolicited offers are liable to be ignored. However, contractors who desire to participate in such tenders in future may apply for enlistment with RBI as per procedure.

2. Please note that there is no tender fees to download the tender document from Portal.

3. Applicants intending to apply will have to satisfy the Bank by furnishing documentary evidence in support of their possessing required eligibility and in the event of their failure to do so, the Bank reserves the right to reject their candidature.

4. The Bank is not bound to accept the lowest tender bid and reserves the right to accept either in full or in part any tender. The Bank also reserves the right to reject all the tenders without assigning any reason, therefore.

5. Any amendments/ corrigendum to the tender, if any, issued in future will only be notified on the RBI Website (<https://www.rbi.org.in>) and MSTC Website as given above, and will not be published in the newspaper.



Reserve Bank of India
Estate Department
Jaipur

**Creation/Renovation of 12 Nos. THH in Class IV flats at RBI Staff
Quarters, Gandhinagar, Jaipur**

Part I

Techno-Commercial Bid

Name of Bidder:.....

Address:.....

Telephone no:.....

Email Address:.....

e-Tender No. RBI/Jaipur Regional office/Estate/10/24-25/ET/361

Last date and Time of submission of Tender- September 13, 2024, upto 14:00 Hrs

Reserve Bank of India (RBI)	
Estate Department	
Jaipur	
E-Tender: Part I / Techno- commercial bid	
Section I : Commercial Conditions	
1.1	Name of work: RBI JAIPUR invites e-tender for “Creation/Renovation of 12 Nos. THH in Class IV flats at RBI Staff Quarters, Gandhinagar, Jaipur” in two Parts from eligible bidders. It is e-tender, and the service provider is MSTC. Refer Annexure I before proceeding further.
1.1.1	Estimated cost of work: ₹40.11 Lakh
1.1.2	Earnest Money Deposit: All Bidders need to submit EMD of ₹80,224/-. EMD amount must be reflected in our account on or before last date and time of submission of tender.
1.1.3	Time for completion of work: 90 days from the 14 th day of date of work order
1.1.4	Transaction fee of tender will be directly submitted at MSTC website
1.1.5	Date of start of tender: August 23, 2024, from 14:00 Hrs onwards
1.1.6	Last date and time of submission of tender: September 13, 2024, upto 14:00 Hrs
1.1.7	Date and time of opening of Part I of tender: September 13, 2024, at 15:00 Hrs
1.1.8	Date and time of opening of Part II of the tender: Part II will be opened on the same day in case of no deviation in the bids submitted by the bidder. Otherwise, Part II will be opened on the other date which will be communicated to bidders through email.
1.1.9	Contact person: (Name, e-mail, Mobile): Ashok Kumar Gupta, ashokk Gupta@rbi.org.in , 9717108444
1.1.10	Eligibility Criteria: (i) Empaneled contractor of RBI (The Bank) JAIPUR office in Civil trade (subcategory 1.1) of more than ₹25.00 Lakh.
1.2	Tendering Process: The tender documents can be downloaded from MSTC website. All corrigendum, addendum and further communication shall be forwarded through email and MSTC website only. The tenders for the above work in two parts i.e. Part I contains technical specifications & terms and conditions. Part II contains only rates of items. Tender shall be submitted on MSTC website (refer Annexure I). Scan and Signed copy of Part I will be uploaded on MSTC website and rates of Part II will be directly submitted at MSTC website.
1.3	Part II (Financial bid): Part I will be opened on the date and time mentioned above. No deviation will be accepted in Part I of tender. If a firm puts deviation in the tender, their tender may be outrightly rejected or the Bank may consider deviation. Part II will be opened for those bidders who qualified in Part I of the tender. The lowest quoted amount in Part II will be declared L1 bidder/successful bidder and tender will be awarded. The Bank discourages the stipulation of any addition or conditions by the tenderer. However, after the opening of Part I any clarification/conditions etc. if any, will be examined and after discussions with all the tenderers, the conditions that are accepted to the Bank will be intimated to the tenderers. In case more than one L-1 (lowest) Bidder, all the L-1 bidder can quote a percentage above or below their tendered amount already submitted in part II. The quoting of such as a percentage above or below their tendered amount shall have a definite bearing on the condition/s the tenderers have to withdraw or additional benefit liable to be received as per the condition accepted by the Bank. The letter containing the tenderer’s quoting percentage above or below their quoted tendered amount should be submitted in sealed cover on or before date fixed to Estate Department, subsequently and advised to the tenderers. This letter together with the already submitted tendered rate shall be called Part II, will be opened in the presence of the representatives of firms on the due date advised.
1.4	The rates quoted in Part II of tender shall be firm and shall include charges of GST, levies, consumables, labour, transport, insurance, removing of debris from the site etc. Bidders are advised to inspect the site before quoting. This is an item rate tender, and all items are to be executed as directed by technical officer deputed in the Bank.

1.5	<p>Transaction fee is required to submit by all the intended bidders to MSTC website. The EMD need to submit as shown above in A/c No.8692299, Account name RBI Jaipur , IFSC Code:RBIS0JPPA01 (0=Zero) through NEFT/ Mobile Banking/ RTGS {Intimate/ forward the transaction details to estatedeptjaipur@rbi.org.in}. If a bidder fails to submit the EMD, tender may cancel, and firm may be blacklisted from empanelment. EMD should be interest free and shall be returned to the bidder after completion of the work in all respect.</p> <p><u>EMD shall be forfeited if the Bidder:</u></p> <p>(i) makes misleading or false representations in the forms, statements and attachments submitted.</p> <p>(ii) has suppressed any material information, details of any legal proceedings pending in the court which might otherwise have created any impact on the eligibility criteria.</p> <p>(iii) withdraws his Bid during the period of Bid validity; or does not sign the contract after award of Contract.</p> <p>(iv) has been blacklisted by any Government agency and the blacklisting is still in force.</p> <p>(v) If the bidder fails to complete the work.</p>
1.6	<p><u>Validity of tender:</u> The tender shall be valid for acceptance by the Bank for a period of 90 days from the date of opening of Part I of tender.</p>
1.7	<p><u>Signing of Contract Agreement</u></p> <p>The successful bidder shall be bound to implement the Contract within 14 days from the date of work order. The cost of the necessary stamp paper (₹500) for execution of the agreement shall be borne by the Bidder. The format of agreement is attached at annexure-II.</p>
1.8	<p><u>Time Period:</u> Entire work shall be completed as indicated above, failing which liquidated damages at the rate of 0.25% of the Total value of work per week to a maximum of 10% of the Total value of work will be recovered for delay beyond the contractual period of completion. Work is allowed to be carried out during office hours (9:30 AM to 5:30 PM). The successful bidder is required to make entry passes before start of work for their workers. Special permission is required for working on holidays/late ours apart from regular entry pass.</p>
1.9	<p><u>Extension of time: (before expiry of original date of completion)</u></p> <p>If contractor desires any extension of time for completion of work on grounds of their having been unavoidable hindrances in execution or any other ground, they shall apply in writing immediately after the occurrence of the hindrance or 15 days before the scheduled or extended date of completion as the case may be. Such application shall contain complete details of hindrances, which hindered the contractors in the execution of the work and reference to record of entry in the Hindrance Register. The Bank will grant the extension of time, without prejudice to the Bank's right to recover liquidated damages or compensation under the relevant contract clause. The hindrance due to the Bank will not be the part of calculation of liquidated damages.</p>
1.10	<p><u>Safety and statutory measures:</u> The contractor shall take all safety measure during the execution of the work. The Bank will not accept any liability for any mishap / accident caused while working. The bidder shall indemnify and keep indemnified the Bank against all losses and claims, damages or compensation for breach of any provision of the Payment of Wages Act,1936 Minimum Wages Act 1948, Contract Labour (Regulation and Abolition) Act,1970, Payment of Bonus Act 1965 amended till date or any other labour law/statute in force in this regard.</p>
1.11	<p><u>Cleanliness:</u> All debris shall be disposed of by the bidder as per the rules and regulation of local authorities concerned beyond the property limits and the site shall be kept free of safety/ fire hazards.</p>
1.12	<p><u>Security Deposit:</u> Security deposit of 5% of Total Value of work (including GST, interest free) will be deducted from each bill (RA and final bill) and same will be returned after completion of one year of defect liability period (DLP). All defect will be rectified free of cost during one year of DLP. All Penalties, if any mentioned in the tender, will be recovered from security deposit account.</p>

1.13	<p><u>Performance Bank Guarantee: (Format attached in Annexure III)</u></p> <p>(i) Performance Bank Guarantee (PBG): A Performance Bank Guarantee in prescribed Format as per annexure –III, for an amount equal to 5% of the contract value, <u>valid for the entire period of currency of contract (i.e. 60 days beyond the Defect Liability Period)</u> shall be submitted by the successful tenderer(s) for due fulfillment of the contractual obligations. EMD of successful tenderer(s) will be refunded only after submission of the Performance Bank Guarantee.</p> <p>The vendor(s) must extend the period of validity of PBG up to extended time in case any extension of time for completion of work is granted by the Bank. Bank will not pay any charges for extending the validity of PBG for such extended period.</p>
1.14	<p><u>Non-Disclosure clause:</u> The Bidder shall not disclose directly or indirectly any information, materials, and details of the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Bidder during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Bidder shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Bidder shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Bidder shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Bidder and the Employer shall be entitled to claim damages and pursue legal remedies. The Bidder shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Bidder's obligations with respect to non-disclosure and confidentiality will survive the expiry or termination of this agreement for whatever reason.</p>
1.15	<p>The Bidder / Agency shall comply with the provisions of “the Sexual Harassment of women at workplace (Prevention, Prohibition and Redressal) Act, 2013”. In case of any complaint of sexual harassment against its employee within the premises of the bank, the complaint will be filed before the Internal Complaints Committee constituted by the Bidder / Agency and the Bidder/Agency shall ensure appropriate action under the said Act in respect to the complaint. The bidder shall be responsible for educating its employees about prevention of sexual Harassment at workplace and related issues.</p> <p>Any complaint of sexual harassment from any aggrieved employee of the bidder against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank.</p>
1.16	<p>Termination of Contract by the Employer : If the Contractor being an individual or a firm commits any “act of insolvency”, or shall be adjudged an insolvent or being an Incorporated Company shall have an order for compulsory winding up made against it or pass an effective resolution for winding up voluntarily or subject to the supervision of the Court and the Official Assignee of the Liquidator, in such acts of insolvency or winding up, as the case may be, shall be unable, within seven days after notice to him requiring him to do so, to show the reasonable satisfaction of the Employer that he is able to carry out and fulfil the Contract and to give security therefor, if so required by the Employer.</p> <p>Or if the Contractor (whether an individual, firm or Incorporated Company) shall suffer execution or other process of Court attaching property to be issued against the Contractor,</p> <p>Or shall suffer any payment under this Contract to be attached by or on behalf of any of the creditors of the Contractor,</p>

Or shall assign or sublet this Contract without the consent in writing of the Employer first had obtained,

Or shall charge or encumber this Contract or any payments due or which may become due to the Contractor hereunder,

Or if the Employer determine that the Contractor

- (i) has abandoned the Contract, or
- (ii) has failed to commence the works, or has without any lawful excuse under those Conditions suspended the progress of the works for 14 days after receiving from the Employer notice to proceed, or
- (iii) has failed to proceed with the works with such due diligence and failed to make such due progress as would enable the works to be completed within the time agreed upon, or
- (iv) has failed to remove materials from the site or to pull down, and replace work for seven days after receiving written notice that the said materials or work were condemned and rejected by the Employer under these Conditions or
- (v) has neglected or failed persistently to observe and perform all or any of the acts, matters or things by this Contract to be observed and performed by the Contractor for seven days after written notice shall have been given to the Contractor requiring the Contractor to observe or perform the same.

Then and in any of the said cases, the Employer may notwithstanding any previous waiver, after giving seven days' notice in writing to the Contractor, determine the Contract and liabilities of the Contractor, the whole of which shall continue in force fully as if the Contract had not been so determined, and as if the works subsequently executed had been executed by or on behalf of the Contractor and further, the Employer by his agents or servants may enter upon and take possession of the works and all plant, tools, scaffoldings, machinery and materials lying upon the premises or the adjoining lands or roads, and use the same as his own property or may employ the same by means of his servants and workmen in carrying on and completing the works or by employing any other Contractor or other person or persons to complete the works, and the Contractor or other person or persons employed for completing and finishing or using the materials and plant for the works. when the works shall be completed or as soon thereafter as convenient, the Employer shall give a notice in writing to the Contractor to remove his surplus materials and plant, and should the Contractor fail to do so within a period of twenty days after receipt thereof by him, the Employer may sell the same by public auction, and give credit to the Contractor for the net amount realized. The Employer shall thereafter ascertain in writing under his hand what (if anything) shall be due or payable to, or by the Employer, for the value of the said plant and materials so taken possession of by the Employer and the expense or loss which the Employer shall have been put to in procuring the works to be completed, and the amount, if any, owing to the Contractor and the amount which shall thereupon be paid by the Employer to the Contractor or by the Contractor to the Employer, as the case may be, and the decision of the Employer shall be final and conclusive between the parties.

1.17	<p><u>Termination of Contract by Contractor</u></p> <p>If payment of the amount payable by the Employer shall be in arrears and unpaid for thirty days after notice in writing requiring payment of the amount as aforesaid shall have been given by the Contractor to the Employer or if the Employer shall repudiate the Contract, or if the works be stopped for three months under the order of the Employer or by any injunction or other order of any Court of Law, then and in any of the said cases, the Contractor shall be at liberty to determine the Contract by notice in writing to the Employer and he shall be entitled to recover from the Employer, payment for all works executed and for any loss he may sustain upon any</p>
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	plant or materials supplied or purchased or prepared for the purpose of the Contract. In arriving at the amount of such payment, the net rates contained in the Contractor's original Tender shall be followed, or where the same may not apply, valuation shall be made in accordance with Clause 1.22 hereof.
1.18	<p>Insurance: The contractor shall take all insurances at his cost to cover all kinds of risks from the time the equipment /materials leave the manufacturer's works till handing over work to the Bank, in the joint names of the Bank and the contractor and it shall cover the following risks.</p> <ol style="list-style-type: none"> Workmen Compensation for working men. Third Party liability (@10% of contract cost of work per accident maximum for 3 period) Contractor's All Risk Policy for contract value <p>Note :</p> <ol style="list-style-type: none"> These policies shall be valid till the completion of the work and shall be submitted prior to obtaining any permission to work at site. If the contractor does not provide these policies, the Bank reserves the right to take the above insurance policies themselves and/or recover the cost thereof from the bill of the contractor. The vendor(s) need to extend the period of validity of all types of insurance up to an extended time in case any extension of time for completion of work is granted by the Bank. Bank will not pay any charges for extending the validity of all type of insurance for such extended period.
1.19	<p>Payment Condition:</p> <ol style="list-style-type: none"> Minimum value of interim bill shall be ₹20.00 lakhs and will be paid within 30 days from the date of submission of all the required documents (measurement book, tax invoice, guarantee/warranty of item of work, supplier's bill (if required) etc. Final Bill will be paid within 45 days from the date of submission of all the required documents (measurement book, tax invoice, guarantee/warranty of item of work, supplier's bill (if required) etc and after satisfactorily completion of work, Security deposit of 5% of Total value of work (including GST, interest free) will be deducted from the bill (indicated in the b) and same will be returned after completion of one year of defect liability period (DLP). All defect will be rectified free of cost during one year of DLP. All Penalties, if any mentioned in the tender, will be recovered from security deposit. All bill is liable to deduct TDS@1% or 2% of contract amount (1% in case of individual firm and 2% for company) and 1% of contract value each of TDS on CGST and SGST and 2% of contract value as TDS on IGST. The Employer shall have power to withhold any payment if the works or any parts thereof are not being carried out to his satisfaction.
1.20	At any time after acceptance of the tender, the Employer shall, for any reasons whatsoever, not require the whole or any part of the works to be carried out, the Employer shall give notice in writing to the Contractor who shall have no claim to any payment of compensation or otherwise whatsoever on account of any profit or advantage which he might have derived from the execution of the whole works.
1.21	Extra Item: If the quantity of any of the tender items increases 25% beyond the tender item quantity, such items shall be treated as Extra items and the rates of these shall be prepared on the basis of market rate analysis.
1.22	<p>Prices for extra etc. ascertainment of</p> <p>The Contractor may, when authorized by Employer, add to, omit from, or vary the works shown upon the drawings, or described in the Specification, or included in the Schedule of Quantities, but the Contractor shall make no addition, omission or variation without such authorization or direction. A verbal authority or direction by the Employer shall, if confirmed by him in writing within seven days, be deemed to have been given in writing</p>

	<p>No claim for any extra shall be allowed unless it shall have been executed with the concurrence of the Employer as herein mentioned. Any such extra is herein referred to as authorized extra and shall be made in accordance with the following provisions.</p> <p>(a) (i) The net rates or prices in the original tender shall determine the valuation of the extra work where such extra work is of similar character and executed under similar conditions as the work priced therein.</p> <p>(ii) Rates for all items, wherever possible, should be derived from the rates given in the Priced Schedule of Quantities.</p> <p>(b) The net prices of the original tender shall determine the value of the items omitted, provided if omissions vary the conditions under which any remaining items of works are carried out, the prices for the same shall be valued under sub-clause (c) hereof.</p> <p>(c) Where the extra works are not of similar character and/or executed under similar conditions as aforesaid or where the omissions vary the conditions under which any remaining items of works are carried out or if the amount of any omission or additions relative to the amount of the whole of the Contract works or to any part thereof shall be such that in the opinion of the Employer the net rate or price contained in the Priced Schedule of Quantities or tender or for any item of the works involves loss or expense beyond that reasonably contemplated by the Contractor or is by reason of such omission or addition rendered unreasonable or inapplicable, the Employer shall fix such other rate or price as in the circumstances he shall think reasonable and proper based on the rate analysis (with supporting documents) submitted by the contractor taking establishment costs, overheads and profit @ 15%.</p> <p>(d) Where extra work cannot be properly measured or valued, the Contractor shall be allowed day work that in which the work has been executed. prices at the net rates in accordance with the local day work rates and wages for the district, provided that in either case vouchers specifying the daily time and materials employed, be delivered for verification to the Employer at or before the end of the week following.</p>
1.23	<p><u>Removal of improper works:</u></p> <p>The Employer shall, during the progress of the works, have power to order in writing from time to time the removal from the works within such reasonable time or times, as may be specified in the order, of any materials which in the opinion of the Employer are not in accordance with the Specifications or the instructions of the Employer, the substitution of proper materials, and the removal and proper re-execution of any work executed with materials or workmanship not in accordance with the Drawings and Specifications or instruction, and the Contractor shall forthwith carry out such order at his own cost. In case of default on the part of the Contractor to carry out such order, the Employer shall have the power to employ and pay the other persons to carry out the same, and all expenses consequent thereon, or incidental thereto shall be borne by the Contractor, or may be deducted by the Employer from any moneys due, or that may become due, to the Contractor.</p>
1.24	<p><u>Special Conditions of contract:</u></p> <ol style="list-style-type: none"> 1. The quantity of the material to be procured is the responsibility of the vendor. The bank is not responsible for excess/shortage for quantity of material procured and same will not be considered for the cause of delay. 2. Vendor need to submit/execute sample of work for each item of work for approval regarding the basic price, specifications, shade/color of each of the item before procurement and execution of work. 3. All the material should be of approved make. 4. Dismantling work should be planned in consultation with the Bank's engineer 5. Removal of debris should be done on daily basis on intimation (verbal or written) by the Bank to remove the debris, it should be get removed immediately and in case of failure, penalty of ₹500/- (including GST) per instance will be levied on.

6. Vendor(s) need to get their work checked by the Bank's designated official at each stage of work.
- 7. Quality of work should be best in class. In case of improper work, contractor need to get it rectified at their risk and cost.**
8. Safety of workmen should be insured by providing proper and required PPE's to them.
9. Vendor(s) need to ensure the implementation of Covid-19 guidelines issued by Government time to time.
10. The tenderer is advised to inspect the proposed site of work to understand the scope of work. The rates shall be quoted considering the site conditions/Undulations of the work area, distance between designated storage area and working site, condition of existing surface and other factors. Any claim regarding the variation of the quantity of item / sub item of the work due to non-consideration of the above factors will not be entertained and will be rejected.
11. Proper care should be taken for demolition and disposal of debris. For removal of Debris lift should not be used and only staircase should be used. No staff should be disturbed during the disposal process.
12. Area under consideration for work will be handed over to the successful bidder only for said work. Contractor should get the approval of the brand of material before start of work. The contractor is advised to isolate the area of work from the remaining area by suitable barricading and partitioning before the start of work. Masking tape is also required to be used at the border line between two different types/shade/texture of paint and between new paint/coat and old paint where no painting work is proposed or not in scope of this contract. Extreme care should be taken to see that the existing structures/fittings/finishes in the nearby area or within the Bank premises are not damaged/ defaced due to the work. Any damage caused during the execution of the work shall be made good at the cost and responsibility of the contractor.
13. The work should be carried out with the co-ordination with Bank's Engineer/Caretaker Before start of work for any of the toilet, Vendor need to inform the caretaker to ensure that all the goods kept in the nearby area have been removed.
14. All the electrical fittings and fixtures are to be covered. Any damages to the fixtures and fittings will be recovered from the bill of the contractor.

Date	Signature of the firm
Place	(By a person holding the Authority/Power of Attorney)

Technical Specification

1. Dismantling work:

- a) The demolition shall always be well planned beforehand and shall generally be done in reverse order of the one in which the structure was constructed. The operations shall be got approved from the Engineer-in-Charge before starting the work.
- b) Due care shall be taken to maintain the safety measures prescribed in IS 4130
- c) Necessary precautions shall be taken to keep noise and dust nuisance to the minimum. All work needs to be done under the direction of Engineer-in-Charge. Helmets, goggles, safety belts etc. should be used whenever required and as directed by the Engineer-in-Charge.
- d) The demolition work shall be proceeded with in such a way that it causes no damage to the adjoining structures and least disturbances and nuisance to the staff of the Bank.
- e) The demolition work shall be done in a systematic manner. Debris which are likely to fall from a height by demolishing masonry etc. shall be carefully removed. Chisels and cutters may be used carefully as directed. The debris shall be removed manually or otherwise, lowered to the ground (and not thrown) and then properly removed from the Bank premises to the authorized dumping yard.
- f) Screens shall be placed where necessary to prevent injuries due to falling pieces.

1. Disposal of debris:

- a) Disposal of debris shall be disposed off at the authorized municipal dumping yard or specified location as decided by the Engineer-in Charge. Bidder should examine the distance of dumping yard from the working site, mode of disposal, frequency of disposal before quoting the rates.

2. Granite for kitchen platform

- a) The Granite stone should be of premium quality Zed black granite and 15 to 16 m.m. thickness and supplied in one piece for kitchen platform. Granite shall be plain machine cut and mirror polished. The stone shall be smooth and of even surface without holes or pits. Before starting the work, the contractor shall get samples of Granite approved by the Engineer-in Charge. Approved samples shall be kept in the custody of the Engineer-in-Charge and the Granite supplied and used on the work shall conform to samples with regard to soundness, color, veining and general texture. The joints shall be as fine as possible.

3. Brickwork/Half brickwork

The bricks shall have smooth rectangular faces with sharp corner and shall be uniform in colour and emit clear ringing sound when struck.

Mortar: The mortar for the brick work shall be as specified and conform to accepted standards.

Soaking of Bricks: Bricks shall be soaked in water before use for a period for the water to just penetrate the whole depth of the bricks. Alternatively, bricks may be adequately soaked in stacks by profusely spraying with clean water at regular intervals for a period not less than six hours. When the bricks are soaked, they shall be removed from the tank sufficiently early so that at the time of laying they are skin -dry. Such soaked bricks shall be stacked on a clean place where they are not again spoiled by dirt earth etc.

Laying: Bricks shall be laid in English Bond unless otherwise specified. For brick work in half brick wall, bricks shall be laid in stretcher bond. Half or cut bricks shall not be used except as closer where necessary to complete the bond. Closers in such cases shall be cut to the required size and used near the ends of the wall. Header bond shall be used preferably in all courses in curved plan for ensuring better alignment.

All loose materials, dirt and set lumps of mortar which may be lying over the surface on which brick work is to be freshly started, shall be removed with a wire brush and surface wetted. Bricks shall be laid on a full bed of mortar, when laying, each brick shall be properly bedded and set in position by gently pressing with the handle of a trowel. Its inside face shall be buttered with mortar before the next brick is laid and pressed against it. Joints shall be fully filled and packed with mortar such that no hollow space are left inside the joints.

The walls shall be taken up truly in plumb or true to the required batter where specified. All courses shall be laid truly horizontal, and all vertical joints shall be truly vertical. Vertical joints in the alternate course shall come directly one over the other.

The top courses of all plinths, parapets, steps and top of walls below floor and roof slabs shall be laid with brick on edge, unless specified otherwise.

Bricks shall be laid with frog (where provided) up. However, when the top course is exposed, bricks shall be laid with frog down. For the bricks to be laid with frog down, the frog shall be filled with mortar before placing the brick in position. In case of walls one brick thick and under, one face shall be kept even and in proper plane, while the other face may be slightly rough. In the case of walls more than one brick thick, both the faces shall be kept even and in proper plane.

Chases in Brickwork: Work of cutting chases, wherever required to be made in the walls for housing G.I. pipe, CI pipe or any other fixtures shall be carried out in various locations as per guidelines given below:

(a) Cutting of chases in one brick thick and above load bearing walls.

(i) As far as possible services should be planned with the help of vertical chases. Horizontal should be avoided.

(ii) The depths of vertical chases and horizontal chases shall not exceed one-third and one-sixth of the thickness of the masonry respectively.

(iii) When narrow stretches of masonry (or short length of walls) such as between doors and windows, cannot be avoided they should not be pierced with openings for soil pipes or waste pipes or timber joints, etc. Where there is a possibility of load concentration such

narrow lengths of walls shall be checked for stresses and high strength bricks in mortar or concrete walls provided, if required.

(iv) Horizontal chases, when unavoidable should be located in the upper or lower one-third of height of storey and not more than three chases should be permitted in any stretch of a wall. No continuous horizontal chase shall exceed one metre in length. Where unavoidable, stresses in the affected area should be checked and kept within the permissible limits.

(v) Vertical chases should not be closer than 2 m in any stretch of a wall. These shall be kept away from the bearings of beams and lintels. If unavoidable, stresses in the affected area should be checked and kept within permissible limits.

(vi) Masonry directly above a recess, if wider than 30 cm horizontal dimension) should be supported on lintel. Holes in masonry may be provided up to 30 cm width and 30 cm height without any lintel. In the case of circular holes in the masonry, no lintel need be provided for holes up to 40 cm in diameter.

(a) Cutting of chases in half brick load bearing walls.

No chase shall be permitted in half brick load bearing walls and as such no recessed conduits and concealed pipes shall be provided with half brick thick load bearing walls.

(b) Cutting of chases in half brick non-load bearing wall :

Services should be planned with the help of vertical chases. Horizontal chase should be provided only when unavoidable.

Curing: The brick work shall be constantly kept moist on all faces for a minimum period of seven days

4. Stacking and Disposal

Lead of 50 m mentioned in the 'Bill of Quantities' is the average lead for the stacking of debris/scrap within any place inside the premises of the Bank. The actual lead for the lead for the stacking of debris/scrap may be more or less than the 50 m for which no cost adjustment shall be made in the rates.

All rubbish and unserviceable materials shall be disposed off in the dumping ground promptly as per the direction of Engineer-in-Charge. Disposal of the accumulated malba, rubbish to the approved dumping ground with the help of trolley

The debris/rubbish/moorum/building rubbish/malba/ similar unserviceable, dismantled or waste material shall be collected in most professional manner by mechanical transport including loading, transporting, unloading and disposing to approved municipal dumping ground for lead up to 10 km for all lifts, complete as per directions of Engineer-in-charge.

5. Plain Cement Concrete

All ingredients of concrete shall be used by mass except water and chemical admixtures which may be by volume.

Concrete shall be mixed in mechanical batch type concrete mixers conforming to IS 1791 having two blades and fitted with power loader (lifting hopper type). When hand mixing is permitted, it shall be carried out on a watertight platform and care shall be taken to ensure that mixing is continued until the concrete is uniform in color and consistency. For guidance, the mixing time may be 1.5 to 2 minutes, for hydrophobic cement it may be taken as 2.5 to 3 minutes.

Hand Mixing: When hand mixing has been specifically permitted in exceptional circumstances by the Engineer-in-Charge in writing, subject to adding 10% extra cement, it shall be carried out on a smooth, clean and watertight platform of suitable size. Measured quantity of sand shall be spread evenly on the platform and the cement shall be dumped on the sand and distributed evenly. Sand and cement shall be mixed intimately with spade until mixture is of even color throughout. The measured quantity of coarse aggregate shall be spread on top of cement sand mixture and mixing done by shoveling and turning till the coarse aggregate gets evenly distributed the cement sand mixture. Three quarters of the total quantity of water required shall be added in a hollow made in the middle of the mixed pile and the material is turned towards the middle of pile with spade. The whole mixture is turned slowly over and again, and the remaining quantity of water is added gradually. The mixing shall be continued until concrete of uniform color and consistency is obtained. The mixing platform shall be washed and cleaned at the end of the day.

Compaction: Compaction shall be done by mechanical vibrator of appropriate type till a dense concrete is obtained. Compaction shall be completed before the initial setting starts. After compaction the top surface shall be finished even and smooth with wooden trowel before the concrete begins to set.

Curing: Exposed surfaces of concrete shall be kept continuously in a damp or wet condition by ponding or by covering with a layer of sacking, canvas, Hessian or similar materials and kept constantly wet for at least 7 days from the date of placing concrete in case of ordinary Portland cement and at least 10 days where mineral admixtures or blended cements are used.

6. Plaster

Preparation of Surface: The joints shall be raked out properly. Dust and loose mortar shall be brushed out.

Mortar: The mortar of the specified mix using the type of sand described in the item shall be used.

Application of Plaster: Plastering shall be started from the top and worked down towards the floor. All putlog holes shall be properly filled in advance of the plastering as the scaffolding is being taken down. To ensure even thickness and a true surface, plaster about 15 × 15 cm shall be first applied, horizontally and vertically, at not more than 2

meters intervals over the entire surface to serve as gauges. The surfaces of these gauged areas shall be truly in the plane of the finished plaster surface. The mortar shall then be laid on the wall, between the gauges with a trowel. The mortar shall be applied in a uniform surface slightly more than the specified thickness. This shall be brought to a true surface, by working a wooden straight edge reaching across the gauges, with small upward and sideways movements at a time. Finally, the surface shall be finished off true with trowel or wooden float according as a smooth or a sandy granular texture is required. Excessive troweling or over working the float shall be avoided.

All corners, arises, angles and junctions shall be truly vertical or horizontal as the case may be and shall be carefully finished. Rounding or chamfering corners, arises, provision of grooves at junctions etc. where required shall be done without any extra payment. Such rounding, chamfering or grooving shall be carried out with proper templates or battens to the sizes required.

When suspending work at the end of the day, the plaster shall be left, cut clean to line both horizontally and vertically. When recommencing the plastering, the edge of the old work shall be scrapped, cleaned and wetted with cement slurry before plaster is applied to the adjacent areas, to enable the two to properly join together. Plastering work shall be closed at the end of the day on the body of wall and not nearer than 15 cm to any corners or arises. It shall not be closed on the body of the features such as plasters, bands, and cornices, nor at the corners of arises. Horizontal joints in plaster work shall not also occur on parapet tops and copings as these invariably lead to leakages. The plastering and finishing shall be completed within half an hour of adding water to the dry mortar. No portion of the surface shall be left out initially to be patched up later on. The plastering and finishing shall be completed within half an hour of adding water to the dry mortar.

Curing: Curing shall be started as soon as the plaster has hardened sufficiently not to be damaged when watered. The plaster shall be kept wet for a period of at least 7 days. During this period, it shall be suitably protected from all damage at the contractor's expense by such means as the Engineer-in-Charge may approve.

Finish: The plaster shall be finished to a true and plumb surface and to the proper degree of smoothness as required. The work shall be tested frequently as the work proceeds with a true straight edge not less than 2.5 m long and with plumb bobs. All horizontal lines and surfaces shall be tested with a level and all jambs and corners with a plumb bob as the work proceeds.

7. Wall and floor tiles:

Floor Tile:

The Floor tiles should be double charge vitrified tiles of size 600X600 mm. It should be laid with tile adhesive. The toilet/washroom/wet area floor tile should be laid on the proper slope to facilitate the drain off the water under gravity to the nearest drain.

Wall Tile/dado/Skirting Laying

12 mm thick plaster of cement mortar 1:3 (1 cement: 3 coarse sand) mix (or as specified in the BOQ) shall be applied and allowed to harden. The plaster shall be roughened with

wire brushes or by scratching diagonal at closed intervals. The tiles should be soaked in water, washed clean, and a coat of cement slurry applied liberally at the back of tiles and set in the bedding mortar. The tiles shall be tamped and corrected to proper plane and lines. The tiles shall be set in the required pattern and jointed. The joints shall be as fine as possible. The top of skirting or dado shall be truly horizontal and joints truly vertical except where otherwise indicated. Odd size/cut size of tile shall be adjusted at bottom to take care of slope of the flooring. Skirting and dado shall rest on the top of the flooring. Where full size tiles cannot be fixed these shall be cut (sawn) to the required size and their edges rubbed smoothly. Skirting /dado shall not project from the finished "surface of wall" by more than the tile thickness, undulations if any shall be adjusted in wall. Proper marking and positioning of tile should be done before fixing of tile. Joint should be filled and finished with white cement mixed with matching pigment

8. WC/Wash basin

All vitreous sanitary appliances (Vitreous China) shall be of approved make and model as detailed in the Bill of quantity.

9. INSTALLATION OF STAINLESS-STEEL SINK: - Stainless steel A ISI 304 (18/8) kitchen sink. The installation shall consist of assembly of sink C.I. brackets, union and G.I. or P.V.C. waste pipe.

Fixing: The stainless-steel sink shall be fixed as per IS:13983 and shall be supported on C.I. cantilever brackets. Brackets shall be firmly fixed in position before the dado work is done. The C.P. brass or P.V.C. union shall be connected to 40 mm nominal bore G.I. or PVC waste pipe which shall be suitably bent towards the wall and shall discharge into a floor trap. The height of front edge of sink from the floor level shall be 80 cm.

10. Faucets (angel valve, health faucets, floors drains, bottle trap, waste coupling etc)

As per the description of item of work in the bill of quantity.

11. CVPC Pipe and Fittings:

Pipe Ends: The ends of the pipes meant for solvent cementing shall be cleanly cut and shall be reasonably square to the axis of the pipe or may be chamfered at the plain end.

Marking: Each pipe shall be clearly and indelibly marked in ink/paint or hot embossed on white base at intervals of not more than 3 m. The marking shall show the following:

- (a) Manufacturer's name or trademark.
- (b) Outside diameter,
- (c) Class of pipe and pressure rating, and
- (d) Batch or lot number

BIS Certification Marking: Each pipe may also be marked with the Standard Mark.

Fittings: The fittings shall be as follows:

- (a) Plain CPVC solvent cement fittings from size 15 mm to 160 mm.
- (b) Brass threaded fittings.

(c) Valve from size 15 mm to 160 mm

(d) *Brass Threaded Fittings*: All types of one end brass threaded male/female adaptors in various fittings like coupler, socket, elbow, tee should be provided and fixed for transition to other plastic/metal piping and for fixing of CP fittings. Ball, Gate valves in CPVC. All fittings shall carry the following information:

(1) Manufacturer's name/trade mark.

(2) Size of fitting

Concealed Piping: Pipes can be concealed in chases. The pipes and fitting are to be pressure tested prior to concealing the chases. To maintain alignment of CP fittings while joining, all alignment of fittings and pipe shall be done correctly. **DO NOT USE NAILS FOR HOLDING OF PIPES IN THE CHASES.**

External Installations: For pipes fixed in the shafts, ducts etc. there should be sufficient space to work on the pipes. Pipes sleeves shall be fixed at a place the pipe is passing through a wall or floor so as to allow freedom for expansion and contraction. Clamping of the pipe is done to support it while allowing freedom for movement.

12. CUTTING HOLES IN R.C.C. FLOORS (UPTO 15 × 15 CM)

Circular holes of size as specified shall be cut via core cutting machine in R.C.C. floor and roofs for passing drainpipe etc. Any damage to the adjoining portion or to any other item shall be made good as directed by the Engineer-in-Charge. All the dismantled material shall be removed from the site. After insertion of drainpipe etc. the hole shall be repaired with applying SBR based bonding agent on concrete surface and on pipe and then filled properly with Ultratech Power grout NS-2 or approved equivalent and the surface finished to match with the existing surface. The top and bottom shall be finished properly to make the joint leak proof.

13. CI pipe and fitting: Centrifugally cast (Spun) iron spigot and socket soil, waste and ventilating pipes, fittings and accessories shall conform to IS 3989. The fittings shall conform to the same I.S. specifications to which the pipe itself conforms in which they are connected. The pipes shall have spigot and socket ends, with head on spigot end in case of sand cast iron pipes and without head on spigot end in case of cast iron (Spun) pipes. The pipes and fittings shall be true to shape, smooth and cylindrical, their inner and outer surface being as nearly as practicable concentric. They shall be sound and shall be free from cracks, taps, pinholes and other imperfections and shall be neatly dressed and carefully fettled. All pipes and fittings shall ring clearly when struck with a light hand hammer. The ends of pipes and fittings shall be reasonably square to their axis. The sand cast iron pipes shall be 1.5/1.8/2.0 metre in length including socket ends, cast iron (Spun) pipes shall be 1.5/1.75/ 2.0/2.5/3.0 metre in length excluding socket ends, unless shorter lengths are either specified or required at junctions etc.

1) STORAGE

CPVC pipes of all sizes are packed in polyethylene packing rolls and both the ends of the packed roll are sealed with air bubble film cap in order to provide protection during handling and transportation. After packing, the whole bunch of pipes is tightened with

polypropylene/ HDPE strapping. Each roll is then marked with size/type of the pipe, lot number and quantity. The packed pipe rolls are stored in their respective racks in properly covered storage area. Apart from providing protection during handling and transportation, the packing rolls also protect the pipe from ultra violet rays.

2) INSTALLATION

1 Visually inspect pipe ends before making the joint. Use of a chamfering tool will help identify and cracks, as it will catch on to any crack.

2 Pipe may be cut quickly and efficiently by several methods. Wheel type plastic tubing cutters are preferred. Ratchet type cutter or fine tooth saw are another options. However, when using the ratchet cutter be certain to score the exterior wall by rotating the cutter blade in circular motion around the pipe. Do this before applying significant downward pressure to finalize the cut. This step leads to a square cut. In addition, make sure ratchet cutter blades are sharp. Cutting tubing as squarely as possible provides optimal bonding area within a joint.

3 Burrs and filings can prevent proper contact between the tube and fittings during the assembly and should be removed from the outside and inside of the tube. A chamfering tool is preferred, but a pocketknife or file is also suitable for this purpose.

4 Use only CPVC cement jointing. Use CPVC cement, which is fully recommended by the manufacturer.

5 When using adhesive solution/solvent cement be certain of proper ventilation.

6 When making a join, apply a heavy, even coat of cement to the pipe end. Use the same applicator without additional cement to apply a thin coat inside the fitting socket. Too much cement can cause clogged waterways. Do not allow excess cement to puddle in the fitting and pipe assembly. This could result in a weakening of the pipe wall and possible pipe failure when the system is pressurized.

7 Rotate pipe one-quarter to one-half turn while inserting it into the fitting socket and remove the excess adhesive solution/solvent cement from the joint with clean rag.

8 When making a transition connection to metal threads, use a special transition fitting or CPVC male threaded adapter whenever possible. Do not over-torque plastic threaded connections. Hand tight plus one-half turn should be adequate.

9 Hang or strap CPVC systems loosely to allow for thermal expansion. Do not use metal straps with sharp edges that might damage the tubing.

10 CPVC stub outs for lavatories, closets and sinks are appropriate. However, on areas where there is a likelihood that movement or impact abuse will occur, metal pipe nipples may be a more appropriate stub-out material. Showerheads, tub spouts and outside still cocks are examples.

11 When connected to a gas water heater, CPVC tubing should not be located within 50 cm of the flue. For water heaters lacking reliable temperature control, this distance may be increased up to 1 m. A metal nipple or flexible appliance connector should be utilized.

This measure eliminates the potential for damage to plastic piping that might result from excessive radiant heat from the flue.

14. Floor Trap/Nahani trap

Centrifugally Iron Floor trap or Nahani trap shall be 'P' type with minimum 20/40 mm seal. The traps shall be of self-cleansing design and shall have exit of same size as that of waste pipe. These shall conform to IS 3989

15. INSTALLATION OF FLOOR MOUNTED SINGLE PIECE WATER CLOSET (WC)

Installation: - It shall consist of white vitreous China single piece, double traps symphonic water closet of approved shape, brand, size, pattern and manufacturer with integrated white vitreous china cistern of capacity 10 ltr. with dual flushing system, including all fitting and fixtures with seat cover, cistern fittings, nuts, bolts and gasket etc. including making connection with the existing P/S trap, complete in all respect as per direction of the Engineer-in-Charge. The general requirement relating to terminology, materials, manufacture, glazing, defects, minimum thickness, tolerances, performance and methods of tests shall confirm to IS 2556 (Part-1). Single piece floor mounted WC generally smaller than a two-piece floor mounted WC. The flushing tank is connected and sits lower on the bowl than on a two piece. Due to the smaller size, single piece WC are able to be installed in toilet/bathroom with less square footage.

16. Mirrors

The mirror shall be of superior glass with edges rounded off or beveled, as specified. It shall be free from flaws, specks or bubbles. The size of the mirror shall be as and its thickness shall not be less than 5.5 mm. It shall be uniformly silver plated at the back and shall be free from silvering defects. Silvering shall have a protective uniform covering of red lead paint. Where beveled edge mirrors of 5.5 mm thickness are not available, fancy looking mirrors with PVC beading/border or aluminum beading, or stainless-steel beading/border based on manufacture's specifications be provided nothing extra shall be paid on this account. The backing of mirrors shall be provided with environmentally friendly material other than asbestos cement sheet.

Weather silicone sealant

The grade of weather silicone sealants wherever required like for concealed metal to metal, metal to glass and metal to concrete/ masonry such as embedment and lapping of flashings etc. where elements are to be installed or embedded, the weather sealant shall be of grade 795 of Dow Corning or equivalent for the other approved brand, as per the recommendations of the sealant manufacturers. Also, the gap between the aluminum sections and the glass, if so required, shall be filled with weather sealant as specified above including providing and fixing backer rod wherever required as per the approved shop drawings. The weather silicone sealant shall be of approved colour and shade. The weather silicone sealant for fixing the butt jointed glass for the fixed partition shall be transparent in colour DC 791 of Dow Corning or equivalent of other approved brands.

17. Priming over masonry surface:

- a) Cement primer coat is used as a base coat on wall finish of cement, lime or lime cement plaster or on non-asbestos cement surfaces before oil emulsion distemper Paints are applied on them. The cement primer is composed of a medium and pigment which are

resistant to the alkalies present in the cement, lime or lime cement in wall finish and provides a barrier for the protection of subsequent coats of Paints.

- b) A primer coat shall be preferably applied by brushing and not by spraying. Hurried priming shall be avoided particularly on absorbent surfaces. New plaster patches in old work should also be treated with cement primer before applying Paints etc.
- c) **Preparation of the Surface:** The surface shall be thoroughly cleaned of dust, old white or colour wash by washing and scrubbing. The surface shall then be allowed to dry for at least 48 hours. It shall then be sand papered to give a smooth and even surface. Any unevenness shall be made good by applying putty, made of white cement based putty/plaster of paris mixed with water on the entire surface including filling up the undulations and then sand papering the same after it is dry.
- d) **Application:** The cement primer shall be applied with a brush on the clean dry and smooth surface. Horizontal strokes shall be given first and vertical strokes shall be applied immediately afterwards. This entire operation will constitute one coat. The surface shall be finished as uniformly as possible leaving no brush marks. It shall be allowed to dry for at least 48 hours, before Paint is applied.

18. Painting:

a) Commencing work

- No paint work shall be done until a sample of the colour of the required tint or shade has been got approved from the Bank's designated officials. The colour shall be of even tint or shade over the whole surface. If it is blotchy or otherwise badly applied, it shall be redone by the contractor.
- Painting shall not be started until the Engineer-in-Charge has inspected the items of work to be painted, satisfied himself with their proper quality and given his approval to commence the painting work.
- Painting, except the priming coat, shall generally be taken by hand after practically finishing all other building work.
- The area should be thoroughly swept out at least one day in advance of the Paint work being started.
- Enough quantity of paint be mixed to finish one area at a time. The application of a coat in each area shall be finished in one operation and no work shall be started in other areas, which cannot be completed the same day.
- After each day's work, the roller/brushes shall be washed in hot water and hung down to dry. Old brushes/rollers which are dirty or caked with paint shall not be used.
- Approved paint shall be brought to the site of work by the contractor in its original containers in sealed condition. The material shall be brought in at a time in adequate quantities to suffice for the whole work or at least a fortnight's work. The empty

containers shall not be removed from the site of work till the relevant item of work has been completed and permission obtained from the Engineer-in-Charge.

b) Preparation of Surface

The surface shall be thoroughly cleaned and dusted off. All rust, dirt, scales, smoke splashes, mortar droppings and grease shall be thoroughly removed before painting is started. The prepared surface shall have received the approval of the Engineer-in-Charge after inspection before painting commences.

c) Application

- The painting shall be laid on evenly and smoothly by means of crossing and laying off, the latter in the direction of the grains of wood. The crossing and laying off consists of covering the area over with Paint, brushing the surface hard for the first time over and then brushing alternately in opposite direction, two or three times and then finally brushing lightly in a direction at right angles to the same. In this process, no brush marks shall be left after the laying off is finished. The full process of crossing and laying off will constitute one coat.
- In the case of old work, old unsound and loose paint and all loose pieces and scales shall be removed by sand papering/paint remover, wherever required. The surface shall be cleaned of all grease, dirt, etc.
- Pitting in plaster shall be made good with White cement-based putty/plaster of paris mixed with the colour to be used. The surface shall then be rubbed down again with a fine grade sandpaper and made smooth. A coat of the approved paint shall be applied over the patches. The patched surface shall be allowed to dry thoroughly before the regular coat of paint is applied.
- After the surface has been prepared, a coat of approved paint shall be applied over the patches and repairs. Then a single coat, or two or more coats of approved paint, as stipulated in the description of the item shall be applied over the entire surface. The painted surface shall present a uniform finish.
- The application of each coat shall be as follows: The entire surface shall be coated uniformly, with proper Roller or distemper brushes (ordinary whitewash brushed shall not be allowed) in horizontal strokes followed immediately by vertical ones which together shall constitute one coat. The subsequent coats shall be applied only after the previous coat has dried. The finished surface shall be even and uniform and shall show no brush marks.

19. Making good to damages: For making good the damage to the under mentioned items of work, the specifications as given in the following paras shall apply, unless directed otherwise.

(a) Masonry Work: The masonry work shall be made good by using the same class of bricks, tiles or stones as was damaged during the execution of the work. The mortar used shall be cement mortar 1:5 (1 cement: 5 fine sand) or as directed by the Engineer-in-Charge.

(b) Plain Concrete Work : Concrete work for sub-grade of the flooring, foundations and other plain concrete works shall be cement concrete 1:5:10 (1 cement : 5 coarse sand : 10 graded stone aggregate 40 mm nominal size). A coat of neat cement slurry shall be applied at the junction with old work, before laying fresh concrete.

(c) Cement Concrete Flooring and R.C.C. Work : Cement concrete 1:2:4 (1 Cement : 2 Coarse sand : 4 graded stone aggregate 20 mm nominal size) shall be used after applying a coat of neat cement slurry at the junction with old work, and the surface finished to match with the surrounding surface.

(d) Plastering: Cement plaster 1:4 (1 cement: 4 sand) shall be used. The sand shall be fine or coarse, as used in the original work. The surface shall be finished with two or more coats of white wash, colour wash, distemper or painting as required, but where the surface is not to be white washed, colour washed, distempered or painted, it shall be finished as required to match with the surrounding surface.

(e) Other Items: Damage to any other item shall be made good as directed by the Engineer-in Charge.

20. Kitchen & cupboard cabinet & shutters: A sample of every item including its parts shall be submitted for approval by the Engineer-In-Charge before using.

Providing and fixing of following Wooden Items for flats made with plywood.

- i. Wooden cupboards cover in kitchen & bedroom
- ii. Wooden Loft cover.
- iii. Under counter kitchen cabinet.
- iv. Overhead kitchen cabinet.
- v. Disposal of the debris on daily basis

Note: In all the above operations the damaged portion shall be cut in regular geometric shape and cleaned before making good the same.

Name and Signature of contractor:

Date:

Place:

Section-2

Scope of Work

Name of work: Creation/Renovation of 12 Nos. THH in Class IV flats at RBI Staff

Quarters, Gandhinagar, Jaipur

- 1) Getting the approval of Make of material/Color shade etc. before start of work.
- 2) Covering the nearby area/adjacent fitting with poly-ethylene sheet/Masking tape (whichever is applicable)
- 3) Soft barricading of the area of work.
- 4) Segregation of the water supply and waste pipe line before dismantling and demolition.
- 5) Ensuring the main (permanent) electrical supply has been cut off.
- 6) Dismantling and stacking of the material at the designated place.
- 7) Demolitions and disposal of the debris as per schedule of quantities.
- 8) Waterproofing work of the sunken portion of the WC, bathroom and wash area
- 9) Water supply work and soil and wastewater work.
- 10) Testing of the supply and soil and wastewater line for any leakage.
- 11) Repair work to Concrete/plastered surface.
- 12) Masonry work including brickwork, stone masonry, kitchen platform, wash basin counter windowsill plaster work, tile on wall and floor.
- 13) Carpentry work for door
- 14) Floor mounted WC, floor mounted single piece WC and wash basin installation.
- 15) Fixing of all the faucets and accessories.
- 16) Fixing all the hardware and accessories.
- 17) Painting/coating of area considering all the items of work (such as scraping, repair, primer, putty and paint)

18) Cleaning the area including floor, or any other fitting.

19) Carry out the items of work in proper sequence as mentioned in BOQ/manufactures specifications/as per instruction of engineer in charge.

20) Disposing off the debris/demolished item of work.

Note: -

1. Mentioned above is the tentative sequence of work. Vendor need to assess the best possible way in which he can complete the work ensuring proper safety, work with best quality standard of each item of work and completing the work on or before the schedule date of completion.
2. Basic price of the material is the cost of one unit of material without GST, transportation or any other overhead

Approved Make of Material

Note: The contractor shall use materials of any one of the brands listed below. If any one of the brand is not available or there is discrepancy in the required specifications and availability, contractor need to inform the Bank and if required, he may propose to use any other equivalent brand having BIS/ISI marking and having required specifications with same basic price with the approval of the Engineer-in-Charge.

S no	Material	Make
1	Cement (OPC-43 Grade)	Ultratech, Ambuja, ACC or approved equivalent
2	Tile Adhesive/ admixtures/ grout/ bonding agent/waterproofing compound	BASF/Fosroc/PI dilite/Ultratech/Sica/Asian or approved equivalent
3	Tiles (GVT/Full Body/Double charge)	Somany/ HR Johnson/Kajaria/Nitco or approved equivalent
4	Vitreous China ware	Kohler/Hindware/Roca/Perryware/Jaquar or approved equivalent
5	CP Fittings	Kohler/ Jaquar/ Hindware or approved equivalent
6	Stainless Steel (304 Grade)	Jindal or approved equivalent

7	CPVC Pipe and fittings (SDR-11/Sch-40)	Astral/Ashirwad/Supreme/Prince or approved equivalent
8	Cast Iron Pipe (Conforming to IS 3989)	Neco/TATA/Kapilansh/Gola Udyog or approved equivalent
9	Laminate	Greenlam/ Century /Royale Touche/ Merino or approved equivalent
10	Hardware Fittings	Any ISI certified meeting the specifications of the work
11	Paint	Asian Paints/ Nerolac / Berger/Snowcem or approved equivalent
12	Primer	Asian Paints / Nerolac / Berger/Snowcem or approved equivalent
13	White Cement based putty	Birla white/ JK or approved equivalent
14	Stainless Steel Section	Jindal 304 grade or approved equivalent
15	Plywood	Century/Greenply/Greenlam or approved equivalent
16	Hardware Fitting	Hettich/Godrej/Dorma/ebco/Grohe/Hafele or approved equivalent
17	Paint /melamine Polish	Asian/Nerolac/Berger
18	Laminate	Greenlam/Century/Merino or approved equivalent
19	Adhesive	Fevicol or approved equivalent
20.	PVC Pipe, fittings & traps, etc.	Supreme, Ashirwad, Prince, ASTRAL or approved equivalent

Name and Signature of contractor:

Date:

Place:

Section-3

Reserve Bank of India				
Estate Department				
Jaipur				
Name of Work: Creation/Renovation of 12 Nos. THH in Class IV flats at RBI Staff Quarters, Gandhinagar, Jaipur				
ITEM NO.	DESCRIPTION OF THE ITEM	UNIT	QUANTITY	RATE (Rs.)
1	Carefully dismantling and removing of existing mosaic flooring/ Kota stone / ceramic tile or any other flooring / skirting, sunken fillings such as cinder filling / brick bat coba / dado, etc. from kitchen, bathroom, toilet or wherever required including disposing off debris out of Bank's premises at approved dumping ground of local administration, including all lead and lift etc. all complete as directed by Bank's Engineer. Note:- This item will be operated in kitchen, bathrooms, wash basin area and toilets.	Each	12	
	a) Carefully dismantling of toilet, wash basin area and bathroom (approximate area = 3.65 Sqm.)			
	b) Carefully dismantling all plumbing & sanitary fittings. Sink with brackets, looking mirror, geyser, water purifier, G.I. pipe line, existing flushing cistern including flush pipe, brackets, W.C. seat, wash basin with brackets, C.P./ Brass fittings, etc. from one flat.			
	c) Dismantling of skirting : Carefully dismantling all the existing tile/stone skirting with backing mortar in the flat and balcony.			
	d) Dismantling of kitchen (approximate area = 5.12 Sqm.) : Carefully dismantling the existing kitchen platform along with all attached masonry work.			
	e) Taking out door shutter of kitchen, bathroom & toilet with doorframe, 01 window of toilet & kitchen with window frame & grills including stone/brick masonry walls including cement plaster.			
	f) Dismantling of existing masonry wall including cement plaster in kitchen & toilet area. Approx. qty. 3.50 Sqm.			
	g) Dismantling of existing shelves in kitchen. Approx. size 0.78x0.38 mt. 05 nos.			
	Work includes disposal of debris out of Bank premises, considering the salvage value of dismantled material, making good the damages with cement mortar 1:4 (1 cement : 4 sand) or plain cement concrete 1:2:4 (1 cement : 2 sand : 4 stone chips 20 mm. nominal sie) as directed by Bank's Engineer.			

2	Providing and laying brick work of required thickness with best quality locally available brick in cement mortar 1:6 (1 cement : 6 coarse sand) including racking out joints, scaffolding, curing for partition walls, support walls of washbasin & platform of urinals, etc. all complete as directed by Bank's Engineer.	Cum.	2.50	
3	Providing and constructing half brick wall in cement mortar 1:4 (1 Cement : 4 coarse sand) at all levels, using best quality locally available bricks including providing key with adjoining stone/brick masonry wall, as per site requirement including racking out joints, curing etc., all complete as directed by Bank's Engineer.	Sqm.	10.00	
4	Providing and applying plain cement plaster in 20 mm. thick in cement mortar 1:4 (1 cement: 4 coarse sand) or level to be match with surrounding area and both faces of walls including scaffolding, curing, etc. all complete as directed by Bank's Engineer.	Sqm.	50.00	
5	Providing and applying polymer based two compound water proofing treatment to the sunken portion of the toilets, etc. by using products of M/s. Pidilite, M/s. Fosroc, M/s. Sika, M/s. BASF, M/s. MC-Bouchemie or any other equivalent in the following steps:-	Sqm.	56.00	
	a) Thoroughly cleaning of all surfaces of sunken portions to be treated.			
	b) Grouting and injecting polymer cement slurry as per manufacturer's specifications into the R.C.C. members till its refusal.			
	c) Repairing the damaged portions of the R.C.C. members with polymer concrete / mortar as per manufacturer's specifications.			
	d) Providing and applying 20 mm. thick water proofing cement plaster 1:4 (1 cement: 4 coarse sand) mixed with water proofing compound as per manufacturer's specifications to the sunken floor and sides including rounding off junctions / corners with water proofing cement mortar, etc. all complete.			
	e) Providing and applying a coat of polymer water proofing primer and two coats of two compound based water proofing polymer/ chemical of M/s. Pidilite, M/s. Fosroc, M/s. Sika, M/s. BASF, M/s. MC-Bouchemie or any other equivalent approved make as per manufacturer's specifications to the sunken floor, sides, etc.; testing the treated surface by ponding method for 72 hours.			
	f) Repeat the treatment till no seepage is observed on the treated surface.			
	g) Providing and laying 15 mm. thick protective layer of plain cement plaster in cement mortar 1:4 (1 cement : 4 coarse sand) over the treated surface.			

	<p>Work also includes making through hole across the stone masonry wall of 200 mm. to 450 mm. thick up of required size for embedding G.I. pipe of 15 mm. diameter in stone masnry for draing out the seepage leakage water, if any, and filling with cement mortar 1:2 (1 cement : 2 coarse sand) including supplying G.I. pipe of 200 mm. to 450 mm. length.</p> <p>Note:- Single measurement of the sunken floor and its sides shall only be considered for payment for all sub items of work.</p>			
6	<p>Providing and laying brick bat coba to the sunken floors using best quality locally available well burnt sliced bricks in cement mortar 1 : 4 (1 cement : 4 coarse sand) mixed with water proofing compound of approved make as per manufacturer's specifications, roughening the top layer of cement mortar / top surface of sunk filling with broom to receive the flooring, etc. all complete as directed by Bank's Engineer.</p> <p>Note:- No deduction for squatting / w.c.pan, C.I. pipes, etc. will be made for measurement purpose.</p>	Cum.	11.00	
7	<p>Providing and laying R.C.C. 1:1 ½ :3 (1 cement : 1½ coarse sand : 3 aggregate) for lintel, shelves, platform, slab etc. excluding reinforcements but including compaction, centering, shuttering, curing, finishing, cutting pockets in walls/slab to provide necessary bearing at all height and level, etc. complete all as directed by Bank`s Engineer.</p>	Cum.	1.60	
8	<p>Supplying, straightening, cutting, bending, placing in position and binding & tieing with binding wire TMT steel bar grade Fe415 of approved manufacturer in required diameter including cost of 16 SWG binding wire etc. complete all as directed by the Bank`s Engineer.</p>	Kg.	120.00	
9	<p>Providing, fixing, jointing and testing first quality floor mounted white vitreous chinaware European W. C. pan, Jet system and P.V.C. Low level flushing cistern with dual system of Hindware, Parryware, Jaquar or any other equivalent approved make including jointing properly with hessian soaked in cement slurry and applying a thick layer of poly sulphide or any other approved quality sealant to the joints, providing and fixing approved heavy quality white P.V.C. seat cover of the same make, etc. The rate shall include for fixing arrangement, P.V.C. flush pipe, P.V.C. connection, all complete with all labour, material, T&P, etc. all complete as directed by Bank`s Engineer.</p> <p>Note:-The basic price of E.W.C. Pan including P.V.C. seat cover, Jet system and P.V.C. Low level flushing cistern with dual system is Rs. 4,000/- each including GST.</p>	Each	12	

10	<p>Providing & fixing first quality white vitreous chinaware wash basin of Parryware, Hindware, Jaquar or any other equivalent approved make; including making hole for pillar cock, providing and fixing 32 mm. diameter C. P. brass half thread waste coupling of approved make, P.V.C. connection and 32 mm. diameter heavy approved quality P.V.C. waste pipe, providing and fixing C.I./M.S. brackets with cement concrete, painting of brackets with a coat of metal primer and two or more coats of first quality synthetic enamel paint., etc. all complete with all labour, material, T&P, all complete as directed by Bank's Engineer.</p> <p>Note:- The basic price of Wash Basin including C.P. brass waste coupling is Rs. 1,400/- each including GST.</p>	Each	12	
11	<p>Providing and fixing stainless steel kitchen sink of 600 mm. X 600 mm. X 215 mm. sink of Nirali, Diamond or any other equivalent approved size, make and quality (preferably glossy) including strainer, coupling, heavy quality P.V.C. waste pipe of suitable length (approximately 600 mm.) etc. all complete as directed by Bank's Engineer.</p> <p>Note:- Basic rate for a complete set of sink with grating and coupling is Rs. 5,500/- per unit including GST.</p>	Each	12	
12	<p>Supplying and laying 300 mm. X 300 mm. ceramic non-skid tiles of approved make and shade, finish in flooring, laid to desired level, slope and pattern, on 20 mm. thick cement mortar 1:4 (1 cement: 4 coarse sand) bedding set in cement slurry, jointing neatly with white cement mixed with matching pigment, cleaning, curing, etc. all complete as directed by Bank's Engineer.</p>	Sqm.	58.00	
13	<p>Providing and laying 300 x 450 m.m. size approved 1st quality ceramic tiles of approved make, size and finish in dado work in kitchen/utility area, toilets, bathrooms & wash basin area laid on average 15 mm. thick cement mortar 1:3 (1cement: 3 coarse sand) bedding set in cement slurry including jointing with polymer cement grout of matching shade or white cement slurry mixed with polymer and matching pigment, cleaning, curing, making good the damages with cement mortar, cleaning, etc. all complete as directed by Bank's Engineer.</p> <p>Note:-</p> <p>1. Exposed area shall only be measured and paid for.</p> <p>2. No extra payment will be made for removing and re-fixing of window shutters and beading, if so required, for proper completion of the work.</p>	Sqm.	525.00	

14	<p>Providing and laying approved quality Double charges vitrified tiles of approved size of approved manufacture make and shade in flooring in required design and pattern on the existing flooring with approved quality cement based high polymer modified quick set tile adhesive (water based) in average 6 mm. thickness, filling the joints with polymer cement grout or white cement slurry mixed with polymer and matching pigment, cleaning, curing, etc.</p> <p>The rate shall include for additional thickness of tile fixing adhesive, if so required to maintain proper floor level/slope and the cost of preparation of surface by making of deep grooves by machine, hacking of surface to receive the flooring, cleaning; disposal of debris out of Bank's premises, including all lead and lift etc. all complete as directed by the Bank's Engineer.</p> <p>Note:-</p> <p>1. This item will be operated in bed rooms, living room, kitchen/utility area & passage, etc.</p> <p>2. Exposed plan area shall only be measured and paid for.</p>	Sqm.	325.00	
15	<p>Providing and fixing approximately 100 mm. high, vitrified tiles of approved make in skirting (tiles cut from approved size) wherever required; in all colours, design and pattern; laid on 12 mm. average thick cement mortar 1:3 (1 cement: 3 coarse sand) backing, grouting joints with polymer cement grout or white cement slurry mixed with polymer and matching pigment, cleaning, curing, etc. The rate shall include for cleaning, disposal of debris out of Bank's premises, etc. all complete as directed by Bank's Engineer.</p> <p>Note:-</p> <p>1. This item will be operated in bed rooms, living room & passage, etc.</p> <p>2. Exposed area of vitrified tile skirting shall only be measured and paid for.</p>	Sqm.	43.00	
16	<p>Providing and laying 10 mm. thick acid and/or alkali tiles of approved make and shade, finish in flooring & skirting in required design and pattern on the existing flooring, laid to desired level, slope and pattern, on 10 mm. thick cement mortar 1:4 (1 cement: 4 coarse sand) bedding set in cement slurry, jointing neatly with white cement mixed with matching pigment. The rate shall include cleaning, curing, the cost of preparation of surface by making of deep grooves by machine, hacking of surface to receive the flooring, disposal of debris out of Bank's premises, including all lead and lift, etc. all complete as directed by Bank's Engineer.</p> <p>Note:-</p> <p>1. This item will be operated in balcony.</p> <p>2. Exposed plan area shall only be measured and paid for.</p>	Sqm.	130.00	

17	<p>Providing and fixing 15-16 m.m. thick premium quality Zed Black in single piece for straight length (maximum up to 3.00 mtr.), gang saw cut, mirror polished, premoulded and prepolished, machine cut for pantry platforms & storage shelves and similar locations of required size, approved shade, colour and texture laid over 20 m.m. thick base cement mortar 1:4 (1 cement : 4 coarse sand), joints treated with white cement, mixed with matching pigment, epoxy touch ups, including rubbing, curing, moulding and polishing to edges to give high gloss finish, making necessary holes for LPG hose etc. complete at all levels.</p> <p>The rate should be inclusive of providing opening and fixing granite stone, over and above corresponding basic item, in facia and drops of width upto 150 m.m. with epoxy resin based adhesive, including cleaning etc.</p> <p>Note:-</p> <p>1. This item will be operated in utility area.</p> <p>2. Only plan surface area will be measured no extra payment will be made for making opening.</p> <p>3. The basic rate is Rs. 2,500/- per Sqm. including GST.</p>	Sqm.	19.00	
18	<p>Granite Stone Flooring: Providing & fixing 15 mm. to 16 mm. thick one side mirror polished granite slab of approved colour in stair case of block (Landing floors, entrance lobby, skirting, treads of steps, risers & skirting of steps in proper line & level and required slope with average 20 mm. thick 1: 3 cement mortar (1 Cement: 3 Medium Coarse sand) and filling the joints with white cement by adding required pigment so as to match with the shade of the granite. Quoted rate should include the cost for providing & making necessary moulding in steps, making of deep groove in treads of steps for non-skidding of surface, grinding, polishing etc.</p> <p>The rate should be inclusive dismantling of existing cement concrete or any other flooring & skirting including takingout MS strips/angle. Quoted rate should also include the cost of curing, lifting, carting away debris out of Bank's premises, mending good the damages as per surroundings, etc. all complete as directed by Bank's Engineer. The rate considering the salvage value of dismantaled material, etc. as directed by Bank's Engineer.</p> <p>Note:-</p> <p>1. Basic rate of granite stone is Rs. 2,500/- per Sqm. including GST.</p> <p>2. This item will be operated in stair case of block (Landing floors, entrance lobby, skirting, treads of steps, risers & skirting of steps, etc.)</p> <p>3. Exposed area of granite stone floor & skirting shall only be measured and paid for. 4. Stone should be used single piece in risers & steps of staircase.</p>	Sqm.	80.00	

19	Providing and fixing Chlorinated Polyvinyl Chloride (CPVC) pipes of 20 m.m. nominal dia in Concealed work/ external work (SDR -11) including cutting chases and making good the walls etc., having thermal stability for hot & cold water supply, including all CPVC plain & brass threaded fittings, i/c fixing the pipe with clamps at 1.00 mt. spacing. This includes jointing of pipes & fittings with one step CPVC solvent cement and the cost of cutting chases and making good the same including testing of joints complete as per direction of Engineer in Charge.	R.Mt.	250.00	
20	Providing and fixing 75 m.m. dia. C.I. pipe of approved make for soil waste and vent pipe line including fittings such as tee bend, Y junction conforming to IS 3989 with lead/cement joint (heavy quality) including embedded in PCC horizontal length in floor. Note:- Length of pipe including fittings will be measured in running metre for payment.	R.Mt.	65.00	
21	Providing and fixing 100 m.m. dia. C.I. pipe of approved make for soil waste and vent pipe line including fittings such as tee bend, Y junction conforming to IS 3989 with lead/cement joint (heavy quality) including embedded in PCC horizontal length in floor. Note:- Length of pipe including fittings will be measured in running metre for payment.	R.Mt.	12.00	
22	Providing and fixing 100 m.m. dia. PVC pipe of approved make for soil waste and vent pipe line including fittings such as tee bend, Y junction conforming to IS with sulation joint (heavy quality) in vertical & horizontal line from flats to manhole chambers including excavation of soil & concrete if required. Note:- Length of pipe including fittings will be measured in running metre for payment.	R.Mt.	150.00	
23	Providing and constructiong manhole chamber of approx. clear size 1.00 x 1.00 x 1.00 mt. including excavation, brickwork, cement plaster, making of channel in bottom and C.I. cover, etc. complete in all respect as directed by engineer-in-charge.	Each	4	
24	Providing and constructiong S.W. gully trap chamber including trap of approx. clear size 300 x 300 mm. including excavation, brickwork, cement plaster and C.I. cover, etc. complete in all respect as directed by engineer-in-charge.	Each	4	
25	Providing and fixing C.I. trap of self cleaning design without vent arm complete, including cost of cutting and making good the walls and floors: 100 m.m. inlet and 75 m.m. outlet, sand cast iron S&S as per IS.	Each	36	
26 (a)	Providing, fixing and testing following C.P. brass bath room and other fittings of approved quality with flange wherever applicable, etc. all complete as directed by Bank's Engineer.	Each	96	
	Angular stop cock with wall flange			
	Note:- Basic rate of Angular stop cock is Rs. 940.00 each including GST.			

26 (b)	Same as item 26 (a) above but for-	Each	12	
	Wash basin mixer			
	Note:- Basic rate of Wash basin mixer is Rs. 2,775.00 each including GST.			
26 (c)	Same as item 26 (a) above but for-	Each	24	
	Regular body of Concealed stop cock and Exposed part kit of concealed stop cock with fitting sleeve, operating lever & adjustable wall flange			
	Note:- Basic rate of Regular body of Concealed stop cock and Exposed part kit of concealed stop cock with fitting sleeve, operating lever & adjustable wall flange is Rs. 1,275.00 each including GST.			
26 (d)	Same as item 26 (a) above but for-	Each	12	
	Bath room Wall mixer with provision for overhead shower			
	Note:- Basic rate of Wall mixer with provision for overhead shower with 115 mm. long bend pipe on upper side, connecting legs & wall flanges is Rs. 4,987.50 each including GST.			
26 (e)	Same as item 26 (a) above but for-	Each	12	
	Shower arm casted 190 mm. long flat shape for wall mounted showers with flange			
	Note:- Basic rate of Shower arm casted 190 mm. long flat shape for wall mounted showers with flange is Rs. 825.00 each including GST.			
26 (f)	Same as item 26 (a) above but for-	Each	12	
	Overhead shower Single Flow 100 mm. diameter (ABS CP)			
	Note:- Basic rate of Overhead shower Single Flow 100 mm. diameter (ABS CP) is Rs. 1,162.50 each including GST.			
26 (g)	Same as item 26 (a) above but for-	Each	12	
	Hand shower (health faucet) with 8 mm. diameter, 1.20 mt. long flexible tube & wall hook			
	Note:- Basic rate of Hand shower (health faucet) with 8 mm. diameter, 1.20 mt. long flexible tube & wall hook is Rs. 1,293.75 each including GST.			
26 (h)	Same as item 26 (a) above but for-	Each	12	
	Sink mixer with regular swinging spout (wall mounted model) with connecting legs & wall flanges			
	Note:- Basic rate of Sink mixer with regular swinging spout (wall mounted model) with connecting legs & wall flanges is Rs. 2,887.50 each including GST.			
26 (i)	Same as item 26 (a) above but for-	Each	12	
	2 Way bib cock with wall flange			
	Note:- Basic rate of 2 Way bib cock with wall flange is Rs. 1,762.50 each including GST.			
26 (j)	Same as item 26 (a) above but for-	Each	12	
	Bib cock with nozzle			
	Note:- Basic rate of Bib cock with nozzle is Rs. 920each including GST.			

27 (a)	Providing, fixing and testing following bath room and other fittings of approved quality with flange wherever applicable, etc. all complete as directed by Bank's Engineer. Single towel rail 600 m.m. long, Stainless Steel Note:- Basic rate of Single towel rail 600 m.m. long, Stainless Steel is Rs. 1,068.75 each including GST.	Each	12	
27 (b)	Same as item 27 (a) above but for- Towel ring Note:- Basic rate of Towel ring is Rs. 787.50 each including GST.	Each	12	
27 (c)	Same as item 27 (a) above but for- Soap dish holder Note:- Basic rate of Soap dish holder is Rs. 600.00 each excluding GST.	Each	24	
27 (d)	Same as item 27 (a) above but for- Tumbler holder Note:- Basic rate of Tumbler holder is Rs. 581.25 each including GST.	Each	12	
27 (e)	Same as item 27 (a) above but for- Double coat hook Note:- Basic rate of Double coat hook is Rs. 450.00 each including GST.	Each	12	
27 (f)	Same as item 27 (a) above but for- Glass shelf 600 mm. long Note:- Basic rate of Glass shelf 600 mm. long is Rs. 1,012.50 each including GST.	Each	12	
27 (g)	Same as item 27 (a) above but for- Corner glass shelf (with bracket) Note:- Basic rate of Corner glass shelf (with bracket) is Rs. 1,106.25 each including GST.	Each	12	
28	Providing and fixing S.S. Jali of 100 mm dia with or without waste pipe hole as per directions of Engineer-in-Charge.	Each	36	
29	Providing and fixing 5.00 m.m. thick bevelled edge mirror of superior glass (of approved quality) complete with 6.00 m.m. thick hard board backing fixed to wall with S.S./C.P. brass screws and washers and covered with studs complete, etc. all complete as directed by Bank's Engineer.	Sqm.	5.50	
30	Providing and fixing PVC moulded/ready made bath cabinet with attached mirror and shelves of approved make & model of size 300 mm. X 400 mm., etc. all complete as directed by Bank's Engineer.	Each	12	

31	Removing and refixing all the doors of wooden and Mild Steel (M.S.) of all types, design and dimension from each flats including cutting, surface preparation and resizing to fit in the door frame after floor tile fixing. The work include removing the old hinges from all the doors and supplying and fixing (screwing or welding) ISI certified 03 nos. new hinges of size 125 mm. in each door except M.S. door, etc. all complete as directed by Bank's Engineer. Note:- Rate to be quoted for work of above description in each flat for all the doors.	Each Flat	12	
32	Providing and fixing 2nd class teak wood wrought frame 100 mm. x 65 mm. to the door openings with 6 nos. hold fast made of 35 mm. x 5 mm. M.S. Flat 150 mm. long and embedded in cement concrete 1:2:4 (1 cement: 2 coarse sand: 4 stone aggregate 20 mm. nominal size and down gauge) in blocks of size 200 mm. x 230 mm. x 150 mm. including painting of outer surface (which is contacted with walls) of frame with black japan, necessary shuttering, curing etc. all complete as directed by Bank's Engineer.	Cum.	0.40	
33	Providing and fixing ISI marked 30 mm thick flush door shutters conforming to IS : 2202 (Part I) non-decorative type, core of block board construction with frame of 1st class hard wood and well matched commercial 3 ply veneering with vertical grains or cross bands and face veneers on both faces of shutters. The work includes providing lipping & dismantling existing door shutters and stacking at designated places (designated place may be anywhere within any of the two residential colonies) within the premises.	Sqm.	20.00	
34	P/F magnetic catcher in cup- board/ward robe shutters: Double strip horizontal type.	Each	46	
35	P/F chromium plated brass handles of 100 m.m. size in cup-board/ward robe shutters.	Each	46	
36	Providing and fixing wooden moulded beading to door and window frames, cupboards, panels with iron screws, plugs and priming coat on unexposed surface etc. complete 2nd class teak wood: 30 mm. x 15 mm., etc. all complete as directed by Bank's Engineer.	Rm.	440.00	
37	Providing and fixing wooden moulded beading to door and window frames, cupboards, panels with iron screws, plugs and priming coat on unexposed surface etc. complete 2nd class teak wood: 30 mm. x 30 mm., etc. all complete as directed by Bank's Engineer.	Rm.	500.00	
38	Providing and fixing Stainless steel SS grade 304, curtain rod 25 mm. dia 1.20 m.m. thick with decorative side/end Stainless steel SS grade 304, brackets (curtain rod) 25 m.m. dia 1.20 m.m. thick, S.S. screws and wooden plugs, etc., wherever necessary complete and as per the sample as approved by the Engineer-in-charge.	Rm.	74.00	

39	Removing/scraping/cleaning the existing wall surface, prepare even surface by using putty up to required level. Providing and applying a base coat of Interior cement primer of approved manufacture and two or more coats of Oil bound distemper of approved make and shade as per the manufacturers specifications to the interior surfaces of walls, ceilings, beams, columns, canopies, etc. The rate shall include for scaffolding, properly cleaning of the site after completion of the aforementioned work. The contractor is strictly advised to take all the safety measure for labour to carry out the work, etc. all completed as directed by Bank's Engineer.	Sqm.	1760.00	
40	Removing/scraping/cleaning the existing wall surface, prepare even surface by using putty up to required level, if required. Providing and applying a base coat of Interior cement primer of approved manufacture and two or more coats of Synthetic Enamel Paint of approved make and shade as per the manufacturers specifications to the interior surfaces of walls, columns, canopies, staircases, lobbies/landings etc. The rate shall include for scaffolding, properly cleaning of the site after completion of the aforementioned work. The contractor is strictly advised to take all the safety measure for labour to carry out the work, etc. all completed as directed by Bank's Engineers.	Sqm.	100.00	
41	Scraping/cleaning the existing wooden/steel surface, prepare even surface by using putty up to required level. Providing and applying two or more coats of 1st quality synthetic enamel paint of approved manufacture and approved shade to wooden surface/commercial board/paneled surfaces/steel surfaces in doors, windows, shelves and grills, etc. as per the manufacturers' specifications over providing and applying a base coat of wooden/steel primer. The rate shall include for scaffolding, properly cleaning of the site after completion of the work. The contractor is strictly advised to take all the safety measure for labour to carry out the work, etc. all completed as directed by Bank's Engineer.	Sqm.	535.00	

42	<p>Providing and fixing powder coated fixed aluminium window with louvers & opening for exhaust fan (colour/shade as approved by the Bank) for pantry area & toilet area of flats with following specifications.</p> <p>Making of complete window in three parts (01 part for fixed frosted glass, 01 part opening for exhaust fan & other part for PVC louvers) (Sample made in other flats)</p> <p>The minor gap between window and masonry surface (3-5 mm.) is to be sealed by weatherproof silicon sealant. Gap between 5-10 mm. should be filled with silicon sealant with backer rod.</p> <p>The work shall include repairing of stone masonry wall before and after fixing the window.</p> <p>Approx. Size of the opening= 550 mm. (L) x 830 mm. (H)</p> <p>Section details of the outer frame = 65 mm. x 38 mm. 18 gauge</p>	Sqm	12.00	
43	<p>Carefully dismantling of existing in-built cupboard and Modification of existing in-built cupboard of approximate size 960 mm. X 1950 mm. are as under :-</p> <p>i Providing & fixing of made of 19 mm. plywood cupboard shutters with frame with both side 1 mm. thick lamination of approved shade and make.</p> <p>ii Replacement of all inner partitions and made of 19 mm. plywood with 1 mm. thick white or off-white lamination of approved shade and all exposed edges finished with self adhesive edge binding tap.</p> <p>iii One number 25 mm. dia cloth hanger rod of suitable length with wall brackets etc.</p> <p>Rates are include of all hardware fittings i.e.three 100 mm. butt hinges in each shutters, one tower bolts, one magnet catcher in each shutter and one Al-drop for locking arrangement all complete as directed by Bank's Engineer.</p>	Each	12	
	Total:-			
<p>Note:1. The rate is inclusive of GST. 2. The firm is advised to visit the site and understand the site conditions before quoting the rates.</p>				

Name and Signature of contractor:

Date:

Place:

Important Instructions Regarding E-tender

This is an e-procurement event of RBI. The e- procurement Service Provider/Contractor is the MSTC Limited.

You are requested to read and understand the Notice Inviting Tender and subsequent corrigenda if any, before submitting your online tender.

Process of E-tender:

A) Registration: The process involves vendor's registration with MSTC e-procurement portal which is free of cost. Only after registration, the vendor(s) can submit his/their bids electronically. Electronic Bidding for submission of Techno-Commercial Bid as well as Price Bid over the internet will be done. **The Vendor should possess Class III signing and encryption type digital certificate.** Vendors are to make their own arrangement for bidding from a P.C. connected with Internet. RBI is not responsible for making such arrangement. (Bids will not be recorded without Digital Signature).

SPECIAL NOTE: THE PRICE BID AND THE COMMERCIAL BID HAS TO BE SUBMITTED ON-LINE ONLY AT www.mstcecommerce.com/eprocn/ (Version 3)

1) Vendors are required to register themselves online with

www.mstcecommerce.com/eprocn/

Register as Vendor -- Filling up details and creating own user id and password Submit. For further details, go to Download Guide / Video / Registration

Vendors will receive a system generated mail confirming their registration in their email which has been provided during filling the registration form. In case of any clarification, please contact MSTC/ RBI, (before the scheduled time of the e- tender).

Contact details:

a) Contact person (MSTC) For Vendors:

HO Central Help Desk: (For vendors)

Phone Number :07969066600

helpdeskho@mstcindia.in (Please mention "HO Helpdesk" as subject while sending emails)

Availability

9:30 AM to 5:00 PM on all working days for all Technical issues e-Tenders, System settings etc.

b) Contact person (MSTC)

Please visit www.mstcindia.co.in/content/Contact.aspx and update your Regional Office accordingly.

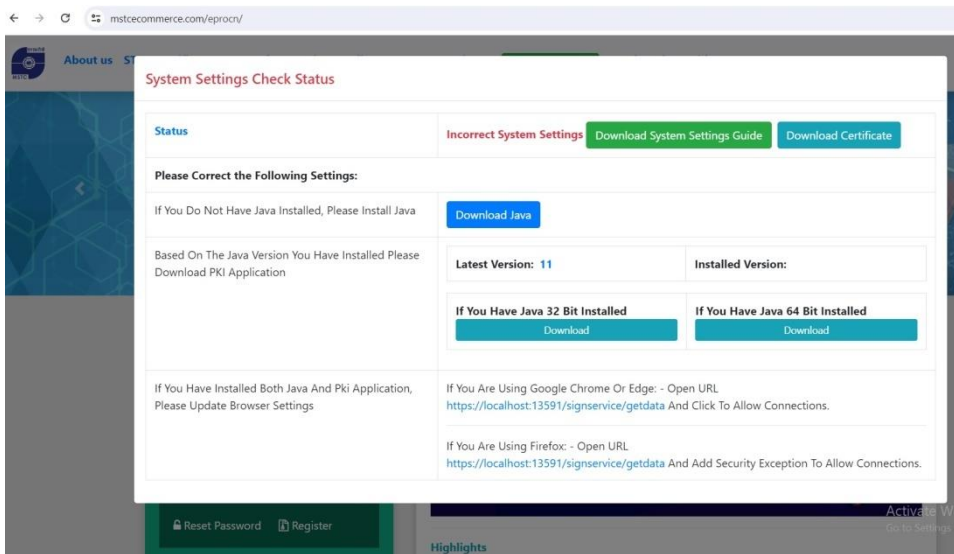
c) Contact person at RBI (RO/TE)

Shri Ankur Sood, Contact No:0141-2578467

Guide.

1 System Requirement:

For details, vendor may refer to the **DOWNLOAD SYSTEM SETTING GUIDE** available <https://www.mstcecommerce.com/eprocn/>



2 Special Note towards Transaction fee: The vendors shall pay the transaction fee using “Transaction Fee Payment” Link against the specific tender in the “Bid Floor”/through the “Pay Transaction fee” in “Event catalog” through their login. Service Provider / Contractor / Vendor shall have the facility of making the payment either through NEFT or Online Payment. On selecting NEFT, Service Provider / Contractor / Vendor shall generate a challan by filling up a form. Service Provider / Contractor / Vendor shall remit the transaction fee amount as per the details printed on the challan without making change in the same. On selecting Online Payment, Service Provider / Contractor / Vendor shall have the provision of making payment using its Credit / Debit Card / Net Banking. Once the payment gets credited to MSTC’s designated bank account, the transaction fee shall be auto authorized.

Transaction fee is non-refundable. A vendor will not have the access to online e- tender without payment of the transaction fee.

NOTE: Bidders are advised to remit the transaction fee well in advance before the closing time of the event so as to give themselves sufficient time to submit the bid.

3. Information about tenders / corrigenda shall be sent by email only during the process till finalization of tender. Hence the vendors are required to ensure that their corporate email I.D. provided is valid and updated at the time of registration of vendor with the MSTC Ltd. Vendors are also requested to ensure validity of their class III signing and encryption type of DSC (Digital Signature Certificate).

4. E-tender cannot be accessed after the due date and time mentioned in NIT (Notice inviting tender).

5. Bidding in E-tender:

Note: Vendors are instructed to use **Upload Documents** link in My menu to upload documents in document library. Multiple documents can be uploaded. Maximum size of single document for upload is 5 MB.

Once documents are uploaded in the library, vendors can attach documents through **Attach Document** link against the particular e-Tender. Please note that if the documents are not attached to any e-Tender, the same cannot be downloaded by RBI and it will be deemed that the vendor has not submitted the documents. For further assistance please follow instructions of vendor guide.

- a) Bidder(s) need to submit necessary EMD, E-Tender fees (If ANY) and Transaction fee separately for the e-tender. Transaction fees if any are non-refundable. No interest will be paid on EMD. EMD of the unsuccessful bidder(s) will be refunded by RBI.
- b) The process involves Electronic Bidding for submission of Techno Commercial Bid as well as Price Bid.

The bidder(s) who have submitted the above fees can only submit their Techno Commercial Bids and Price Bid through internet in MSTC website <https://www.mstcecommerce.com> → e-procurement → New Common Portal → Bid Floor Manager → live event → Selection of the live event → Transaction fee->Common terms->Attach Documents->Price Bid.

Please Note: The vendor after successful remittance of the transaction fees and EMD details, will get the attach documents and common terms tab enabled in their login. Post successful completion of this step, the vendors will be allowed to save the lot specific terms and submit their price bid against the lot through the portal or download and upload the excel file for submitting price bids, as the case may be. In case the attach documents and/or saving common terms step is unsuccessful, the tabs for

saving lot specific terms and submitting price bid would be disabled. The status of whether the same is successful/pending would be displayed in the bid status button.

- c) First the vendor needs to fill up the Commercial specification if any and save it. Then the vendor should fill up the Techno-commercial bid. After filling the Techno-Commercial Bid, bidder should click 'save' for recording their Techno-Commercial bid. Once the same is done, the Price Bid link becomes active and the same has to filled up and then bidder should click on "save" to record their price bid. Then once both the Techno-Commercial bid & price bid has been saved, the bidder can click on the "Final Submission" button to register their bid

NOTE: - After clicking the final submission "Delete bid" option would be shown. If the vendor wants to delete the bid after final submission and re submit the bid, then he/she should click delete bid and resubmit the same and again click final submission.

- d) In all cases, bidder should use their own ID and Password along with Digital Signature at the time of submission of their bid.
- e) During the entire e-tender process, the bidders will remain completely anonymous to one another and also to everybody else.
- f) The e-tender floor shall remain open from the pre-announced date & time and for as much duration as mentioned above.
- g) All electronic bids submitted during the e-tender process shall be legally binding on the bidder. Any bid will be considered as the valid bid offered by that bidder and acceptance of the same by the Buyer will form a binding contract between Buyer and the Bidder for execution of supply/work. Such successful tenderer shall be called hereafter **SUPPLIER/CONTRACTOR**.
- h) It is mandatory that all the bids are submitted with class III signing and encryption type of digital signature certificate otherwise the same will not be accepted by the system.
- i) Buyer reserves the right to cancel or reject or accept or withdraw or extend the tender in full or part as the case may be without assigning any reason thereof.
- j) No deviation of the terms and conditions of the e-Tender document is acceptable. Submission of bid in the e-tender floor by any bidder confirms his acceptance of terms & conditions for the e-Tender.
- k) Unit of Measure (**UOM**) is indicated in the e-tender Floor. Rate to be quoted should be in Indian Rupee as per UOM indicated in the e-tender floor/tender document.

Annexure II

FORMAT FOR ARTICLES OF AGREEMENT (for successful bidder)

(On the Rs.500/- stamp paper)

ARTICLES OF AGREEMENT made the _____ day of _____ between the Reserve Bank of India, Jaipur (hereafter called "The Bank") of the one part and _____ (thereinafter called "the Contractor") of the other part.

यह समझौता अनुबंध भारतीय रिजर्व बैंक, जयपुर) जिसके बाद बैंक कहा जाएगा (और _____ के मध्य दिनांक _____ को) इसके बाद " ठेकेदार "कहा जाएगा। निष्पादित किया गया।

WHEREAS The Bank is desirous of (_____) and has caused specifications describing the works to be done. जहां बैंक वांछित है, (_____)

और किए गए कार्य का विशिष्ट वर्णन करें।

AND WHEREAS the said specifications, the Schedule of Quantities and drawings have been signed by or on behalf of the parties hereto.

और उक्त विशिष्टताओं के अनुसार, मात्रा और रेखाचित्रों की अनुसूची पर या पार्टियों की ओर से हस्ताक्षर किए गए हैं।

AND WHEREAS the Contractor has agreed to execute upon the subject to the Conditions set forth herein and to the Conditions set forth in the Special Conditions and in the Schedule of Quantities and Conditions of Contract (all of which are collectively hereinafter referred to as "the said Conditions") the works shown upon the said drawings and/or described in the said specification and included in the Schedule of Quantities at the respective rates therein set forth amounting to the sum as therein arrived at or such other sum as shall become payable thereunder (hereinafter referred to as 'the said Contract Amount')

और यतः ठेकेदार ने इसके आगे उल्लिखित शर्तों तथा परिणाम की अनुसूची तथा ठेके की शर्तों (जिन्हे) इसके आगे सामग्री रूप से "उक्त शर्तों" कहा गया है) के अधीन उक्त आरेखनों में दर्शाये गए और/या उक्त विनिर्देशों में वर्णित तथा परिणाम की अनुसूची में सम्मिलित निर्माण कार्य को उनमें निर्दिष्ट दरों के अनुसार हिसाब लगाई गयी कुल राशि पर या ऐसी अन्य राशि पर, जो उनके अधीन देय हो (जिसे इसके आगे "उक्त ठेके की राशि" कहा गया है) निष्पादित करना स्वीकार किया है।

NOW IT IS HEREBY AGREED AS FOLLOWS:

अब इस बात पर निम्न तरह से सहमति है:

1	In consideration of said Contract Amount to be paid at the times and in the manner set forth in the said conditions, the Contractor shall upon and subject to the said Conditions execute and complete the work shown upon the said Drawings and described in the said Drawings and described in the said Specifications and the Schedule of Quantities. उक्त शर्तों में निर्दिष्ट अवधियों में और प्रणाली से देय ठेके की राशि के बदले ठेकेदार उक्त शर्तों पर तथा उनके अधीन और उक्त आरेखनों में दर्शित तथा उक्त विनिर्देशों एवं परिमाणों की अनुसूची में उल्लिखित निर्माण कार्य निष्पादित करेगा और पूरा करेगा।
2	The Bank shall pay the Contractor the said Contract Amount, or such other sum as shall become payable, at the times and in the manner specified in the said conditions.

	<p>बैंक ठेकेदार को उक्त शर्तों में निर्दिष्ट अवधियों में तथा उनमें निर्दिष्ट प्रणाली से उक्त ठेके की राशि या ऐसी कोई अन्य राशि, जो देय हो जाए, अदा करेगा।</p>
3	<p>The said Conditions and Appendix thereto shall be read and construed as forming part of this agreement and the parties hereto shall respectively abide by, submit themselves to the said Conditions and perform the agreements on their part respectively in the said Conditions contained.</p> <p>उक्त शर्तों को और उनके परिशिष्ट को इस करार के भाग के साथ पढ़ा जाएगा तथा इस करार से संबन्धित पक्ष उक्त शर्तों का क्रमशः पालन करेंगे, अपने-आपको उनके अधीन मानेंगे तथा उसमें उल्लिखित शर्तों के अधीन अपनी और से करार का निष्पादन करेंगे।</p>
4	<p>The plans, agreement and documents mentioned herein shall form the basis of this Contract.</p> <p>इसमें उल्लिखित नक्शे, करार और प्रलेख इस संविदा के आधार माने जायेंगे।</p>
5	<p>This Contract is neither a fixed/ Lump sum Contract nor a Piece work Contract but is a Contract to carry out the “ _____ ” to be paid for according to actual measured quantities at the rates contained in the Schedule of Rates and Probable quantities or as provided in the said Conditions.</p> <p>यह संविदा न तो निर्धारित एकमुश्त राशि की संविदा है और न ही फूटकर कार्य की संविदा, परंतु यह सम्पूर्ण " _____ " के संबंध में कार्य को पूरा करने की संविदा है जिसके लिए दरों की अनुसूची तथा संभाव्य परिमाणों में उल्लिखित दरों पर या उक्त शर्तों में निर्दिष्ट दरों पर वस्तुतः हिसाब लगायी गयी मात्राओं के अनुसार अदायगी की जाएगी।</p>
6	<p>The Contractor shall afford every reasonable facility for the carrying out of all works relating to civil works and other ancillary works in the manner laid down in the said Conditions, and shall make good any damages done to walls, floors etc. after the completion of such works.</p> <p>अनुबंध में दिये अनुसार ठेकेदार को सिविल संबंधी सभी कार्यों हेतु वाजिब सुविधा वहन करनी होगी एवं ऐसे कार्यों के पूरा होने के बाद दीवारों, फर्श आदि को हुये नुकसान को ठीक करना होगा।</p>
7	<p>The Bank reserves to itself the right of altering the Drawings and nature of the work by adding to or omitting any items of work or having portions of the same carried out without prejudice to this contract.</p> <p>बैंक इस अनुबंध में बिना किसी पूर्वाग्रह के किए जानेवाले कार्य में किसी भी मद को जोड़ने या हटाने एवं ड्राइंग और कार्य की प्रकृति को बदलने का अधिकार रखता है।</p>
8	<p>Time shall be considered as one of the important factor of this Contract, and the Contractor hereby agrees to commence the work soon after the site is handed over to him or from 14 day after the day of issue of formal works order as provided for in the said Conditions, whichever is later, and to complete the entire work as provided in said condition, subject nevertheless to the provisions for extension of time.</p> <p>समय को इस अनुबंध के महत्वपूर्ण कारक के रूप में माना जाएगा, और ठेकेदार साइट को सौंपने के तुरंत बाद या औपचारिक कार्य आदेश जारी होने के 14 दिनों के</p>

	बाद जो भी बाद में हो दी गई शर्तों एवं समय विस्तार के प्रावधानों के अनुसार दी गई शर्तों के अनुसार कार्य पूर्ण करेगा एवं समय विस्तार के प्रावधानों के अधीन है।
9	All payments by The Bank under this Contract will be made only at Jaipur. इस अनुबंध के तहत बैंक द्वारा सभी भुगतान केवल जयपुर में किए जाएंगे।
10	All disputes arising out of or in any way connected with this agreement shall be deemed to have arisen at Jaipur and only Courts in Jaipur shall have jurisdiction to determine the same. इस समझौते से जुड़े या किसी भी तरह से उत्पन्न होने वाले सभी विवादों को जयपुर में उत्पन्न माना जाएगा और इनका निपटान केवल जयपुर में न्यायालयों के ही अधिकार क्षेत्र में होगा।
11	That the several parts of this Contract have been read by the Contractor and fully understood by the Contractor. इस संविदा के विभिन्न अंशों को ठेकेदार ने पढ़ लिया है तथा उन्हें पूर्ण रूप से समझ लिया है।
12	<p>Non-Disclosure clause: The Contractor shall not disclose directly or indirectly any information, materials and details of the Bank's infrastructure/systems/equipment etc., which may come to the possession or knowledge of the Contractor during the course of discharging its contractual obligations in connection with this agreement, to any third party and shall at all times hold the same in strictest confidence. The Contractor shall treat the details of the contract as private and confidential, except to the extent necessary to carry out the obligations under it or to comply with applicable laws. The Contractor shall not publish, permit to be published, or disclose any particulars of the works in any trade or technical paper or elsewhere without the previous written consent of the Employer. The Contractor shall indemnify the Employer for any loss suffered by the Employer as a result of disclosure of any confidential information. Failure to observe the above shall be treated as breach of contract on the part of the Contractor and the Employer shall be entitled to claim damages and pursue legal remedies. The Contractor shall take all appropriate actions with respect to its employees to ensure that the obligations of non-disclosure of confidential information under this agreement are fully satisfied. The Contractor's obligations with respect to non-disclosure and confidentiality will survive even after the expiry or termination of this agreement for whatever reason.</p> <p>गैर-प्रकटीकरण खंड : ठेकेदार बैंक के बुनियादी ढांचे/प्रणालियों/उपकरणों आदि की प्रत्यक्ष या अप्रत्यक्ष रूप से किसी भी जानकारी, सामग्री और विवरण का किसी तीसरे पक्ष को खुलासा नहीं करेगा, जो इस समझौते के संबंध में अपने संविदात्मक दायित्वों के निर्वहन के दौरान ठेकेदार के कब्जे या ज्ञान के पास आ सकता है, और हर समय इस पर विश्वास रखेगा। ठेकेदार सिवाय इसके तहत दायित्वों को पूरा करने या लागू कानूनों का पालन करने के लिए आवश्यक सीमा के अलावा अनुबंध के विवरण को वैयक्त और गोपनीय मानेगा। ठेकेदार नियोक्ता की पिछली लिखित सहमति के बिना किसी भी व्यापार या तकनीकी पत्र या अन्य जगहों पर कार्यों के किसी भी विवरण का खुलासा, प्रकाशित होने की अनुमति नहीं देगा। ठेकेदार किसी भी गोपनीय जानकारी के प्रकटीकरण के परिणामस्वरूप नियोक्ता को होने वाले किसी भी नुकसान के लिए नियोक्ता को क्षतिपूर्ति करेगा। उपर्युक्त का पालन करने में विफलता को ठेकेदार की ओर से अनुबंध का उल्लंघन माना जाएगा और नियोक्ता नुकसान का दावा करने और कानूनी उपचारों को आगे बढ़ाने का हकदार होगा। ठेकेदार अपने कर्मचारियों के मध्य सभी उचित कार्रवाई करेगा ताकि यह सुनिश्चित किया जा सके कि इस समझौते के तहत गोपनीय सूचनाओं का प्रकटीकरण न करने के दायित्व पूरी तरह</p>

	से संतुष्ट हों। गैर-प्रकटीकरण और गोपनीयता के संबंध में ठेकेदार के दायित्व किसी भी कारण से इस समझौते की समाप्ति या इस समझौते के टरमिनेशन के बाद भी बने रहेंगे।
13	<p>Prevention of Sexual harassment clause/ यौन उत्पीड़न की रोकथाम संबंधी उपबंध The contractor/Agency shall be solely responsible for full compliance with the provision of "the sexual Harassment of women at work place (Prevention, Prohibition and Redressal) Act 2013". In case of any complaint of sexual harassment against its employee within the premises of Bank, complaint will be filed before the Internal complaint committee constituted by the Contractor/Agency and the Contractor/Agency shall ensure appropriate action under the said Act in respect to the complaint. Any complaint of sexual harassment from any aggravated employee of the contractor against any employee of the Bank shall be taken cognizance of by the Regional Complaints Committee constituted by the Bank. The Contractor shall be responsible for any monetary compensation that may need to be paid in case the incident involves the employee, if sexual violence by the employee of the contractor is proved. The contractor shall be responsible for educating its employee about prevention of sexual harassment at work place and related issue.</p> <p>ठेकेदार/एजेंसी कार्य स्थल) रोकथाम, निषेध और निवारण (अधिनियम 2013 में महिलाओं के यौन उत्पीड़न के प्रावधान के पूर्ण अनुपालन के लिए पूरी तरह जिम्मेदार होगी। बैंक के परिसर के भीतर अपने कर्मचारी के खिलाफ यौन उत्पीड़न की किसी भी शिकायत के मामले में ठेकेदार/एजेंसी द्वारा गठित आंतरिक शिकायत समिति के समक्ष शिकायत दर्ज की जाएगी और ठेकेदार/एजेंसी शिकायत के संबंध में उक्त अधिनियम के तहत उचित कार्रवाई सुनिश्चित करेगी। बैंक के किसी भी कर्मचारी के खिलाफ ठेकेदार के किसी भी गंभीर कर्मचारी से यौन उत्पीड़न की किसी भी शिकायत का बैंक द्वारा गठित क्षेत्रीय शिकायत समिति द्वारा संज्ञान लिया जाएगा। यदि ठेकेदार के कर्मचारी द्वारा यौन हिंसा साबित हो जाती है, तो ठेकेदार किसी भी मौद्रिक मुआवजे के लिए जिम्मेदार होगा, जिसे घटना में कर्मचारी शामिल होने की स्थिति में भुगतान करने की आवश्यकता हो सकती है। ठेकेदार अपने कर्मचारी को कार्यस्थल पर यौन उत्पीड़न की रोकथाम और संबंधित मुद्दे के बारे में शिक्षित करने के लिए जिम्मेदार होगा।</p>
If the contract or is a Partnership or an Individual यदि ठेकेदार एक भागीदारी या एक व्यक्ति है	<p>IN WITNESS WHEREOF The Bank and the Contractor have set their respective hands to these presents and two duplicates hereof the day and year first hereinabove written.</p> <p>इसके साक्ष्य में बैंक तथा ठेकेदार ने इन दस्तावेजों तथा मूल प्रति पर इसके ऊपर उल्लेखित दिन और वर्ष में हस्ताक्षर किए हैं।</p>
If the contract or is a	<p>IN WITNESS WHEREOF The Bank has set its hand to these presents through its duly authorized official and the Contractor has caused its common seal to be affixed hereunto and the said two duplicate/has caused these presents and the</p>

Company यदि ठेकेदार एक कंपनी है	said two duplicates hereof to be executed on its behalf, the day and year first hereinabove written. इसके साक्ष्य में बैंक ने अपने विधिवत प्राधिकृत किये हैं और ठेकेदार ने इन पर तथा उक्त दोनों प्रतिलिपियों पर अपनी नियमित मोहर लगवाई है/इसके पहले उक्त दिनांक और वर्ष को अपनी ओर से इन दस्तावेजों तथा उक्त दो प्रतिलिपियों का निष्पादन करवाया है।
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Signature Clause

SIGNED AND DELIVERED by the Reserve Bank of India by the hand of
 Shri
 (name and designation)

..... in the presence of

(1)
 Address

(2)
 Address

.....

Witnesses

SIGNED AND DELIVERED BY If the part is a partnership firm or any individual should be signed by all or on behalf of all the partners.

(1)
 Address

.....

2)

.....
 ..
 Address

..... If the Contractor signs under its common Seal the signature clause should tally with their sealing clause in the Articles of Associations.

Witnesses

THE COMMON SEAL OF
 Was hereunto affixed pursuant to
 the resolutions passed
 By its Board of Directors at the
 meeting held on

The Contractor is signing by the hand of power of attorney whether a company or individual.

.....
.....
.....

The Contractor is signing by the hand of power of attorney whether a company or individual.

.....
In the presence of

(1)

.....

.....
(2)

.....

.....
Directors who have signed these presents in taken thereof in the presence of

(1)

.....

(2)

.....

SIGNED AND DELIVERED BY the Contractor by the hand Of Shri

.....

and duly constituted attorney.

Annexure III

**PROFORMA OF BANK GUARANTEE for PERFORMANCE SECURITY
DEPOSIT/ Retention Money**

(On Non-Judicial Stamp Paper of appropriate value purchased in the name of the issuing bank)

Place : _____

Date : _____

The Regional Director

Reserve Bank of India,

Dear Sir,

Name of the work _____ -

Bank Guarantee For PERFORMANCE SECURITY DEPOSIT/ Retention Money

WHEREAS

Reserve Bank of India, having its Central Office at Shahid Bhagat Singh Road, Mumbai, (hereinafter called "the RBI") has awarded the Contract for the captioned project (hereinafter called the "Contract") to M/s _____ (Name of the Contractor) (hereinafter called "the said Contractor" which expression shall include its successors and assigns).

AND Whereas the Contractor is bound by the said Contract to submit to RBI a Performance Security for a total amount of ₹. _____ (Rupees _____ only) (Amount in figures and words) for the due fulfilment by the said contractor of the terms and conditions contained in the contract. We, _____ (Name of the Bank), (hereinafter called "the Bank"), at the request of M/s _____, the contractor, do hereby undertake to pay to the RBI an amount not exceeding Rs _____ as Performance Guarantee for due fulfilment of the terms and conditions of the contract.

NOW THIS GUARANTEE WITNESSETH

1. We ___ (Name of the Bank) do hereby agree with and undertake to RBI, their Successors, Assigns that in the event of the RBI coming to the conclusion that the Contractor has not performed his obligations under the said conditions of the contract or have committed a breach thereof, which conclusion shall be binding on us as well as the said contractor; we shall on demand by the RBI, pay without demur to the RBI, a sum of Rs. _____ (Rupees _____ only) or any lower amount that may be demanded by the RBI. Our guarantee shall be treated as equivalent to the Performance Guarantee Amount for the due performance of the obligations of the Contractor under the said Contract, provided, however, that our liability against such sum shall not exceed the sum of Rs. _ (Rupees _____ only).
2. We also agree to undertake to and confirm that the sum not exceeding Rs. _ (Rupees __ only) as aforesaid shall be paid by us without any demur or protest, merely on demand from the RBI on receipt of a notice in writing stating that the amount is due to them and we shall not ask for any further proof or evidence and the notice from the RBI shall be conclusive and binding on us and shall not be questioned by us in any respect or manner whatsoever. The Bank shall pay to RBI any money so demanded notwithstanding any dispute/disputes raised by the Contractor in any suit or proceedings pending before any Court, Tribunal or Arbitrator/s relating thereto and the liability under this guarantee shall be absolute and unequivocal. We undertake to pay the amount claimed by the RBI within a period of one week from the date of receipt of the notice as aforesaid.
3. We confirm that our obligation to the RBI under this guarantee shall be independent of the agreement or agreements or other understandings between the RBI and the Contractor.
4. This guarantee shall not be revoked by us without prior consent in writing of the RBI.

We hereby further agree that –

- a) Any forbearance or commission on the part of the RBI in enforcing the conditions of the said agreement or in compliance with any of the terms and conditions stipulated in the said Contract and/or hereunder or granting of any

time or showing of any indulgence by the RBI to the Contractor or any other matters in connection therewith shall not discharge us in any way and our obligation under this guarantee. This guarantee shall be discharged only by the performance by the Contractor of their obligations and in the event of their failure to do so, by payment by us of the sum not exceeding Rs. _____ (Rupees _____ _ only).

b) Our liability under these presents shall not exceed the sum of Rs. __ (Rupees _____ only) .

c) Our liability under this agreement shall not be affected by any infirmity or irregularity on the part of our said constituents/clients or their obligations thereunder or by dissolution or change in the constitution of our said constituents.

d) This guarantee shall remain in force upto _____ (60 days beyond the Defect liability period) provided that if so desired by the RBI, this guarantee shall be renewed for a further period as may be indicated by them on the same terms and conditions as contained herein.

e) Our liability under these presents will terminate unless these presents are renewed as provided hereinabove on the _____ or on the day when our said constituents comply with their obligations, as to which a certificate in writing by the RBI alone is the conclusive proof whichever date is later. Unless a claim or suit or action is filed against us within _____ or any extended period, all the rights of the RBI against us under this guarantee shall be forfeited and we shall be released and discharged from all our obligations and liabilities hereunder.

In witness whereof I/We of the Bank have signed and sealed this guarantee on the ---
----- day of ----- (Month) (Year) being herewith duly authorized.

For and on behalf of _____ (Name of the Bank)

Signature of authorized Bank official

Name:

Designation

Stamp/ Seal of the Bank

Signed, sealed and delivered for and on behalf of the Bank by the above named in the presence of :

Witness 1

Signature

Name

Address

(NB: This guarantee will require stamp duty as applicable in the state, where it is executed and shall be signed by the official whose signature and authority shall be verified).